

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 12/82-ALC4/2014 **MEETING DATE** : 10.12.2014
But actually held on 15.12.2014

The Meeting No. 12/82 of 2014-15 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to Chemical and Allied products and falling under Chapter 29 and 30 was scheduled for 10.12.2014 but actually held on 15.12.2014 under the Chairmanship of Shri Jaikant Singh, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Dr. Nitin Jain D/o Biotechnology
Shri Nirmal Kumar, Deputy Director General of Foreign Trade
Ms. Swati Kumari, O/o Dc (MSME)
Shri D.N. Mathur, Consultant, Department of Pharmaceutical
Shri Jasbir Singh, Consultant, Department of C&PC
Shri Mahendra Vikram Singh, Foreign Trade Development Officer

The committee went through the minutes of earlier NC -III meeting No. 11/82 scheduled for 26.11.2014 but actually held on 01.12.2014 and approved the same.

The following cases/issues were discussed and the committee took the decision as mentioned against each case.

Case No. A-12	M/s Pharmazell (India) Pvt Ltd.
Meeting No.12/AM15 dated – 15.12.2014	F.No. 01/82/162/00059/AM14/DES-III
Decision: It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.	

Case No. B-112	M/s SATYA DEEPTHA PHARMACEUTICALS LTD
Meeting No.12/AM15 dated – 15.12.2014	F.No. 01/82/050/01540/AM09/DES-III F.No. 01/82/050/00254/AM10/DES-III F.No. 01/82/050/00163/AM10/DES-III F.No. 01/82/050/00793/AM10/DES-III
RAF.No. 09/24/040/00350/AM09 RAF.No. 09/24/040/00087/AM10 RAF.No. 09/24/040/00018/AM10 RAF.No. 09/24/040/00355/AM10	adv. Lice. No. 0910036722 dated 15.01.09 adv. Lice. No. 0910038375 dated 29.06.09 adv. Lice. No. 0910038170 dated 10.06.09 adv. Lice. No. 0910040146 dated 03.12.09
Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/268/2014-PI(Norms) dated 28.11.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:	

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
1-(3-Chlorophenyl) Piprazine Hcl	1 kg	1.	Diethanolamine	0.83
		2.	Meta Chloro Aniline	1.0
		3.	Acetone	0.64
		4.	Mix Xylene	0.95

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-113	M/s ALCHYMARS ICM SM PRIVATE LIMITED
Meeting No.12/AM15 dated – 15.12.2014	F.No.01/82/50/00111/AM14/DES-III
Adv. Lic. No. 0410144366 dated 25.03.2013	RLA F.No.04/24/40/00279/AM-13
Decision : Information received from the firm and sent to Department of Pharmaceuticals for their comments. The case is deferred for 12.01.2015.	

Case No. B-114	M/s Vivin Labs Ltd.
Meeting No.12/AM15 dated – 15.12.2014	F.No. 01/82/50/00871/AM08/DES-III
R.A F. No. 09/24/040/00138/AM08	Adv. Lic. No. 0910031028 dated 01.08.2007
Decision: It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.	

Case No. B-115	M/s. Sainor Laboratories Pvt.Ltd.. Ltd
Meeting No.12/AM15 dated – 15.12.2014	File No.01/82/50/528/AM10/DES-III File No.01/82/50/621/AM10/DES-III
RAF.No.09/24/040/00040/AM11 RAF.No.09/24/040/00040/AM11	Adv. Lice. No. 0910039225 dated 01.09.2009 Adv. Lice. No. 0910039590 dated 14.10.2009
Decision: It was decided to defer the case for 12.01.2015 for comments of Department of C&PC	

Case No. B-116	M/s. Sainor Laboratories Pvt.Ltd.. Ltd
Meeting No.12/AM15 dated – 15.12.2014	F. No. 01/82/050/00350/AM11/DES-III
RAF.No.09/24/040/00040/AM11	Adv. Lice. No. 0910042075 dated 19.05.2010
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC	

Case No. B-117	M/s. India Glycols Ltd.,
Meeting No.12/AM15 dated – 15.12.2014	F. No.01/82/50/01012/AM12/DES-III
RLA F.No. 05/23/040/237/AM12	Adv.lic.No. 0510305501 dated 17.10.11
Committee considered the case as per agenda and in consultation with the technical authority present in the meeting, it was decided to amend the description of import items at serial No. 1 in respect of above advance authorization as per details given below.	
From	To
Ethyl Alcohol (90±1%)	DENATURED ETHYL ALCOHOL
The rest of the minutes would remain same RA may take appropriate action as per the decision of Norms Committee.	

Case No. B-118	M/s. DIVIS LABORATORIES LTD.,
Meeting No.12/AM15 dated – 15.12.2014	F. No. 01/82/050/00461/AM14/DES-III
RLA F.No. 09/24/040/00150/AM14	Adv. lic. No. 0910056692 dated 05.07.2013
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/645/2014-PI(Norms) dated 28.11.2014, it was decided to enhance the norms for Dimethyl Formamide to 8.70 kg/kg from the earlier 6.10 kg/kg. The decision taken in meeting no. 50/82 dated 13.3.2012 stands amended to the extent mentioned above. There is no change in rest of the minutes. RA may accordingly take action.	

Case No. B-119	M/s. DEEPAK NOVOCHEM TECHNOLOGIES LTD.,			
Meeting No.12/AM15 dated – 15.12.2014	F. No. 01/82/050/00248/AM14/DES-III			
RLA F.No. 31/83/040/00221/AM13	Adv. lic. No. 3110058085 dated 26.04.2013			
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/39/2011-Ch. II dated 12.12.2014, it was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No.	Import items	Quantity Allowed
2,6 Xylidine	1 kg	1	2,6 xylenol	1.90 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-120	M/s. Wanbury LTD. (Formerly Known as Doctors Organic Chemicals Ltd.)
Meeting No.12/AM15 dated – 15.12.2014	F.No. 01/82/50/01175/AM08/DES-III

Adv.Lic.No. 2610006381dated 14.09.2007	RAF.No.26/80/040/00002/AM08
Decision: It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.	

Case No.:132/8/82-ALC4/2014	Party Name:PROVENTUS LIFE SCIENCES PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
1 HQ File :01/82/050/00796/AM15/	RLA File :04/24/040/00395/AM08/	Lic.No/Date:0410094357 12.03.2008	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

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Case No.:11/20/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved	
HQ File :01/82/050/00422/AM10/	RLA File :09/24/040/00144/AM10/	Lic.No/Date:0910038818 06.08.2009	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/62/2014-PI(Norms) dated 28.11.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Isopropyl-(z)-7-[(1R,2R,3R,5S)-3, 5-dihydroxy-2-[(3R)-3-Hydroxy-5-Phenylpentyl)] Cyclopentyl]-5-Heptenoate (Latanoprost)	1 kg	1	Tris Tes	1.69
		2	Pyridinium tosylate	0.090
		3	Acetone	18.45 lit/kg
		4	Ethyl Acetate	80.74 lit/kg
		5	n-Hexane	15.35 lit/kg
		6	Silica Gel	13.17 kg/kg
		7	N-Heptane	944.64 lit/kg
		8	Acetonitrile	36.9 lit/kg
		9	HPLC Grade Isopropyl Alcohol	55.35 lit/kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:14/24/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
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HQ File :01/82/050/00814/AM11/	RLA File :09/24/040/00210/AM11/	Lic.No/Date:0910043414 08.09.2010	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.			

Case No.:17/19/82- ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
4 HQ File :01/82/050/00531/AM12/	RLA File :09/24/040/00137/AM12/	Lic.No/Date:0910047175 20.06.2011	Defer Date:12.01.2015
Decision : Copy of production and consumption data of all inputs has been received from the firm and same has been sent to Department of Pharmaceuticals for their comments. Case is deferred for 12.01.2015.			

Case No.:90/42/82- ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
5 HQ File :01/82/050/01125/AM12/	RLA File :09/24/040/00318/AM12/	Lic.No/Date:0910049191 30.09.2011	Defer Date:12.01.2015
Decision : Copy of production and consumption data of all inputs has been received from the firm and same has been sent to Department of Pharmaceuticals for their comments. Case is deferred for 12.01.2015.			

Case No.:93/42/82- ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
6 HQ File :01/82/050/01128/AM12/	RLA File :09/24/040/00337/AM12/	Lic.No/Date:0910049339 14.10.2011	Defer Date:12.01.2015
Decision : Copy of production and consumption data of all inputs has been received from the firm and same has been sent to Department of Pharmaceuticals for their comments. Case is deferred for 12.01.2015.			

Case No.:28/28/82- ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
7 HQ File :01/82/050/00995/AM13/	RLA File :09/24/040/00270/AM13/	Lic.No/Date:0910053660 04.09.2012	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

Case No.:4/27/82- ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
8 HQ File :01/82/050/00959/AM13/	RLA File :09/24/040/00408/AM13/	Lic.No/Date:0910054464 07.12.2012	Defer Date:10.12.2014
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/243/2014-PI(Norms) dated October 2014, it was decided to call from the firm following information:			

- (a) Certificate of Analysis from Foreign supplier for the relevant consignment of imported crude product.
(b) COA of Export product as per shipping Bill/Purchase Order.

The case is deferred for 12.01.2015

Case No.:16/3/85-ALC3/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
HQ File :01/85/050/00016/AM14/	RLA File :09/24/040/00468/AM13/	Lic.No/Date:0910054777 15.01.2013	Defer Date: 12.01.2015
9 Decision: Committee consider the case and it is observed that the export product has wrongly been categorized by the firm under chapter 23. Being the Bulk Drug, the export product needs to be classified under chapter 29. Accordingly, it was decided to advise the firm to revise the application with proper ITC (HS) codes for the export product. The case is deferred for 12.01.2015			

Case No.:32/8/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00163/AM14/	RLA File :09/24/040/00607/AM13/	Lic.No/Date:0910055421 19.03.2013	Defer Date:12.01.2015
10 Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

Case No.:142/10/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00325/AM14/	RLA File :03/95/040/00101/AM14/	Lic.No/Date:0310734494 15.05.2013	Defer Date: 12.01.2015
11 Decision : The firm was requested to furnish the production and consumption data for the last three years certified by Central Excise Authority , reminder letter has been also sent on 09.01.2014. Copy of application has been already sent to DCGI for their comments. Defer Date :12.01.2015			

Case No.:42/20/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/01028/AM14/	RLA File :09/24/040/00058/AM14/	Lic.No/Date:0910056110 23.05.2013	Defer Date:12.01.2015
12 Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

Case No.:134/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
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	LTD.		
HQ File :01/82/050/00719/AM14/	RLA File :03/94/040/00508/AM13/	Lic.No/Date:0310735499 24.05.2013	Defer Date:12.01.2015
Decision : It was decided to remind the firm to furnish the following information : 1. Complete technical details as per Appendix 33 2. Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 12.01.2015.			

14	Case No.:28/12/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00452/AM14/	RLA File :03/94/040/00245/AM14/	Lic.No/Date:0310738193 19.06.2013	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

15	Case No.:183/10/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00366/AM14/	RLA File :13/24/040/00032/AM12/	Lic.No/Date:1310043416 19.06.2013	Defer Date:12.01.2015
Decision : It was decided to call from the firm Copy of relevant DML for each export product along with detailed working on the requirement of API in each case. The case was deferred for 12.01.2015.				

16	Case No.:111/10/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00294/AM14/	RLA File :05/24/040/00091/AM14/	Lic.No/Date:0510358000 25.06.2013	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of IPP.				

17	Case No.:172/14/82-ALC4/2013	Party Name:RECKON DIAGNOSTICS PVT. LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00757/AM14/	RLA File :34/24/040/00044/AM14/	Lic.No/Date:3410037268 27.06.2013	Defer Date: 12.01.2015
Decision : It was decided to remind the firm to furnish the copy of Manufacturing process flow chart, copy DML (Drug Manufacturing Licence),Batch Manufacturing Record and clarification on the quantities of import inputs (whether it is in Grams or in Milligrams) mentioned in the application. The case was deferred for 12.01.2015				

18	Case No.:201/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0410147551	Defer

:01/82/050/00384/AM14/	:04/24/040/00063/AM14/	27.06.2013	Date:12.01.2015
Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 12.01.2015.			

Case No.:24/12/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00448/AM14/	RLA File :03/95/040/00256/AM14/	Lic.No/Date:0310739850 02.07.2013	Defer Date:12.01.2015
Decision : Committee considered the case and it has been observed that the export of Entacapone Tablets 200 mg and the input is also Entacapone Tablets 200 mg with 2% wastage. It appears to be a case of refer ding only and no manufacturing activity is involved. It was decided to remind DCGI to furnish their comments. The case was deferred for 12.01.2015.			

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Case No.:27/13/82-ALC4/2013	Party Name:ADVY CHEMICAL PVT.LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved	
HQ File :01/82/050/00503/AM14/	RLA File :03/94/040/00269/AM14/	Lic.No/Date:0310740927 10.07.2013	Defer Date:	
Decision : In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL/05/231/2006-PID dated 27.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Qty.	S,No	Item of Import	Quantity allowed
C.Reactive Protein Human	Gram	1.	Immobilized P- Aminophenyl Phosphoryl Choline	0.64 ml
		2.	PhenylMethyl Sulphonyl Fluoride	5.2 gm
		3.	Phosphocholine Chloride Calcium Salt , (P0378-SPEC)	4.0 gm
		4.	Calcium Chloride - 2- Hydrate R.G Reag.	0.514 gm
		5.	DE 52 Pre- Swollen AIEC	0.042 gm
RA may take appropriate action as per the decision of Norms Committee's.				

	Case No.:44/12/82-ALC4/2013	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
21	HQ File :01/82/050/00468/AM14/	RLA File :03/94/040/00306/AM14/	Lic.No/Date:0310740922 10.07.2013	Defer Date:12.01.2015
Decision : Matter is under active consideration in Department of Pharmaceuticals. The case is deferred for 12.01.2015.				

22	Case No.:60/14/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved
	HQ File	RLA File	Lic.No/Date:0910056772	Defer Date:

:01/82/050/00645/AM14/ :09/24/040/00085/AM14/ 16.07.2013

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/222/2014-PI(Norms) dated 01.12.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

[A] For Export of Rocuronium Bromide Injection 10mg/ml, 5ml Vial USP-----1No.

S.No.	Import Item	Norms Applied	As per Central Excise Certificate	Batch Logsheet	Lowest of (2) to (4)
	(1)	(2)	(3)	(4)	(5)
1	RCB Diol	71.5mg	As per SION		57.75mg
2	Glass Vials	1.064nos.	1.0617	1.0565	1.0565nos
3	Rubber Stoppers	1.076nos.	1.0832	1.0794	1.076nos
4	Seals, Plastic and Rubber	1.064nos.	1.048	1.0310	1.031nos
5	Sodium chloride BP	0.000022kg	Excipients & Consumables.		Relevant, Net to Net
6	Benzyl alcohol BP	0.000044lit			
7	Sodium hydroxide USP	0.0000001kg			
8	Hydrochloric USP	0.0000004lit			
9	Tubing, Plastic	0.000673lit			
10	Filters, Plastic	0.000181nos.			
11	Anti factor xa test kits	0.000101nos.			
12	Anti factor Ila test kits	0.000101nos.			
13	Analytical columns	0.000022nos.			
14	Analytical guard columns	0.000022nos.			

Note:- These norms are specific to US FDA project. The higher norms for packing materials shall be permissible only in respect of export to USA and will not be applicable on repeat basis.

[B] For Export of Rocuronium Bromide Injection 10mg/ml, 10ml Vial USP-----1No.

S.No.	Import Item	Norms Applied	As per Central Excise Certificate	Batch Logsheet	Lowest of (2) to (4)
	(1)	(2)	(3)	(4)	(5)
1	RCB Diol	142mg	As per SION		115.5mg
2	Glass Vials	1.07nos.	1.0927	1.0922	1.07nos
3	Rubber Stoppers	1.10nos.	1.1067	1.1053	1.10nos
4	Plastic Seals	1.05nos.	1.0643	1.0413	1.0413nos
5	Sodium chloride	0.000022kg	Excipients & Consumables.		Relevant, Net to Net
6	Benzyl alcohol	0.000044lit			
7	Sodium hydroxide	0.0000001kg			
8	Hydrochloric	0.0000004lit			
9	Tubing	0.000673lit			
10	Filters	0.000181nos.			
11	Anti factor xa test kits	0.000101nos.			
12	Anti factor Ila test kits	0.000101nos.			

13	Analytical columns	0.000021nos.		
14	Analytical guard columns	0.000021nos.		

Note:- These norms are specific to US FDA project. The higher norms for packing materials shall be permissible only in respect of export to USA and will not be applicable on repeat basis. RA may take appropriate action as per the decision of Norms Committee.

23	Case No.: 21/12/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00445/AM14/	RLA File :03/95/040/00306/AM14/	Lic.No/Date:0310741992 18.07.2013	Defer Date:12.01.2015
Decision : Committee considered the case and it has been observed that the export of Entacapone Tablets 200 mg and the input is also Entacapone Tablets 200 mg with 2% wastage. It appears to be a case of refer ding only and no manufacturing activity is involved. It was decided to remind DCGI to furnish their comments. The case was deferred for 12.01.2015.				

24	Case No.: 68/17/82-ALC4/2013	Party Name:BHARAT PARENTALS LTD,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00930/AM14/	RLA File :34/21/040/00163/AM14/	Lic.No/Date:3410037475 23.07.2013	Defer Date:12.01.2015
Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 12.01.2015				

25	Case No.: 52/12/82-ALC4/2013	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00476/AM14/	RLA File :03/95/040/00305/AM14/	Lic.No/Date:0310742481 23.07.2013	Defer Date:12.01.2015
Decision : It was decided to remind the firm to furnish the following technical details: 1. Technical details as per Appendix 33 for conversion of Gadolinium to Gadopentate Dimeglumine. 2. Volume of the Injection /Vial to be exported. The case was deferred for 12.01.2015				

26	Case No.: 1/10/82-ALC4/2013	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00184/AM14/	RLA File :07/24/040/00111/AM14/	Lic.No/Date:0710097180 30.07.2013	Defer Date:10.12.2014
Decision : It was decided to call from the firm detailed justification for the import of 1039.076 kg of API against the present advance authorization. The case was deferred for 12.01.2015				

27	Case No.: 17/13/82-ALC4/2013	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:3410037541	Defer

:01/82/050/00493/AM14/	:34/24/040/00085/AM14/	31.07.2013	Date:12.01.2015
Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 12.01.2015.			

Case No.: 31/4/82-ALC4/2014	Party Name: UNIVERSAL BIOFUELS PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
28 HQ File :01/82/050/00279/AM15/	RLA File :09/24/040/00155/AM14/	Lic.No/Date:0910056959 31.07.2013	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.			

Case No.: 40/14/82-ALC4/2013	Party Name: CTX LIFESCIENCES PVT LTD,	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
29 HQ File :01/82/050/00625/AM14/	RLA File :03/94/040/00307/AM14/	Lic.No/Date:0310744552 07.08.2013	Defer Date:12.01.2015
Decision : It was decided to call from the firm following information:- (a) Complete technical details as per Appendix 33. (b) Past production vis-à-vis actual consumption of inputs duly certified by Central Excise Authority. The case was deferred for 12.01.2015			

Case No.: 11/13/82-ALC4/2013	Party Name: WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
30 HQ File :01/82/050/00487/AM14/	RLA File :03/95/040/00134/AM14/	Lic.No/Date:0310744468 07.08.2013	Defer Date:12.01.2015
Decision : It was decided to call the following information from the firm : i) Complete technical details as per Appendix 33 for the export product (ii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 12.01.2015.			

Case No.: 34/13/82-ALC4/2013	Party Name: WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
31 HQ File :01/82/050/00510/AM14/	RLA File :03/95/040/00132/AM14/	Lic.No/Date:0310744838 12.08.2013	Defer Date:12.01.2015
Decision : It was decided to call the following information from the firm : i) Complete technical details as per Appendix 33 for the export product (ii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 12.01.2015.			

Case No.: 73/13/82-ALC4/2013	Party Name: WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
32 HQ File :01/82/050/00549/AM14/	RLA File :03/95/040/00133/AM14/	Lic.No/Date:0310744832 12.08.2013	Defer Date:12.01.2015

Decision : It was decided to call the following information from the firm : i) Complete technical details as per Appendix 33 for the export product (ii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 12.01.2015.

33	Case No.: 76/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00552/AM14/	RLA File :03/95/040/00125/AM14/	Lic.No/Date:0310744834 12.08.2013	Defer Date:12.01.2015
Decision : It was decided to call the following information from the firm : i) Complete technical details as per Appendix 33 for the export product (ii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 12.01.2015.				

34	Case No.: 75/13/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00551/AM14/	RLA File :03/95/040/00320/AM14/	Lic.No/Date:0310744861 12.08.2013	Defer Date:12.01.2015
Decision : Committee considered the case and it has been observed that the export of Entacapone Tablets 200 mg and the input is also Entacapone Tablets 200 mg with 2% wastage. It appears to be a case of refer ding only and no manufacturing activity is involved. It was decided to remind DCGI to furnish their comments. The case was deferred for 12.01.2015.				

35	Case No.: 107/13/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00583/AM14/	RLA File :09/24/040/00222/AM14/	Lic.No/Date:0910057189 14.08.2013	Defer Date:12.01.2015
Decision : Reply received from the firm and sent to Department of Pharmaceuticals for their comments. The case is deferred for 12.01.2015.				

36	Case No.: 117/14/82-ALC4/2013	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00702/AM14/	RLA File :03/95/040/00407/AM14/	Lic.No/Date:0310745962 20.08.2013	Defer Date:12.01.2015
Decision : It was decided to call from the firm following technical details: i) Content of Buffering agent in the export product. ii) Complete technical details as per Appendix 33 The case was deferred for 12.01.2015				

37	Case No.: 3/12/82-ALC4/2013	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00427/AM14/	RLA File :04/24/040/00095/AM14/	Lic.No/Date:0410148864 22.08.2013	Defer Date:12.01.2015

Decision : It was decided to send a copy of application again to DCGI for their comments (solution of import items contains 8% water). The case was deferred for 12.01.2015.

38	Case No.:9/30/83-ALC1/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/83/050/00471/AM14/	RLA File :07/24/040/00152/AM14/	Lic.No/Date:0710097668 22.08.2013	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

39	Case No.:43/16/82-ALC4/2013	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00856/AM14/	RLA File :56/24/040/00017/AM14/	Lic.No/Date:5610002765 03.09.2013	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

40	Case No.:47/16/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00860/AM14/	RLA File :04/24/040/00130/AM14/	Lic.No/Date:0410149741 11.09.2013	Defer Date:12.01.2015
	Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 12.01.2015			

41	Case No.:35/17/82-ALC4/2013	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00897/AM14/	RLA File :09/24/040/00083/AM14/	Lic.No/Date:0910057602 18.09.2013	Defer Date:12.01.2015
	Decision : It was decided remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 12.01.2015.			

42	Case No.:46/16/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00859/AM14/	RLA File :04/24/040/00127/AM14/	Lic.No/Date:0410149960 18.09.2013	Defer Date:12.01.2015
	Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 12.01.2015			

43	Case No.:38/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0910057914	Defer

:01/82/050/00900/AM14/	:09/24/040/00322/AM14/	14.10.2013	Date:12.01.2015
Decision : It was decided to call from the firm the following technical details : i) Molecular weight of each input and output product. ii) % Yield on molar basis along with copy of technical literature in support of yield envisaged. iii) Past production vis-a-vis actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 12.01.2015.			

44	Case No.: 22/17/82-ALC4/2013 HQ File :01/82/050/00884/AM14/	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED RLA File :03/94/040/00458/AM14/	Meet No/Date:12/82- ALC4/2014 10.12.2014 Lic.No/Date: 0310753955 17.10.2013	Status:Deffered and Re-indexed Defer Date:12.01.2015
Decision : It was decided to call from the firm copy of relevant Drug Manufacturing Licence. The case was deferred for 12.01.2015				

45	Case No.: 213/3/82-ALC4/2014 HQ File :01/82/050/00217/AM15/	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD RLA File :34/24/040/00184/AM14/	Meet No/Date:12/82- ALC4/2014 10.12.2014 Lic.No/Date: 3410038266 21.10.2013	Status:Deffered and Re-indexed Defer Date:12.01.2015
Decision : It was decided call form the firm following information: i) Details of manufacturing process with chemical equations, molecular formula, molecular weights ii) Yield obtained in each step iii) Authentic technical literature in support of yield obtained iv) CA certificate certifying the production of export item achieved by you for the past three years and corresponding consumption of each input. The case is deferred for 12.01.2015				

46	Case No.: 6/20/82-ALC4/2013 HQ File :01/82/050/00992/AM14/	Party Name:ZIM LABORATORIES LTD. RLA File :03/95/040/00591/AM14/	Meet No/Date:12/82- ALC4/2014 10.12.2014 Lic.No/Date: 0310754588 21.10.2013	Status:Deffered and Re-indexed Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

47	Case No.: 28/4/82-ALC4/2014 HQ File :01/82/050/00276/AM15/	Party Name:S.R.S.PHARMACEUTIC ALS PVT. LTD. RLA File :03/95/040/00575/AM14/	Meet No/Date:12/82- ALC4/2014 10.12.2014 Lic.No/Date: 03107548 22.10.2013	Status:Deffered and Re-indexed Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of				

Pharmaceuticals.

48	Case No.: 46/4/82-ALC4/2014	Party Name: ZIM LABORATORIES LTD.	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00294/AM15/	RLA File :03/95/040/00595/AM14/	Lic.No/Date:0310754827 22.10.2013	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

49	Case No.: 1/3/82-ALC4/2014	Party Name: EYTAN LABS LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00005/AM15/	RLA File :09/24/040/00354/AM14/	Lic.No/Date:0910057999 24.10.2013	Defer Date:12.01.2015
	Decision : Committee considered the case and it has been observed that both import and export items are same. As per the details given by the firm, purity of import item is Not Less Than 99.0% (w/w) and that of export item is NLT 97.5% and NMT102.0% (w/w). It was decided to take comments of DCGI.			
	Defer Date :12.01.2005			

50	Case No.: 37/4/82-ALC4/2014	Party Name: EMCURE PHARMACEUTICALS LTD.	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00285/AM15/	RLA File :31/83/040/00141/AM14/	Lic.No/Date:3110061152 25.11.2013	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

51	Case No.: 66/3/82-ALC4/2014	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00070/AM15/	RLA File :09/24/040/00422/AM14/	Lic.No/Date:0910058454 04.12.2013	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

52	Case No.: 116/23/82-ALC4/2013	Party Name: ALCHEM INTERNATIONAL LTD.	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/01163/AM14/	RLA File :05/23/040/00341/AM14/	Lic.No/Date:0510372635 05.12.2013	Defer Date:12.01.2015
	Decision : It was decided to remind the firm to furnish following technical details:			
	i) Actual content of Digoxin in imported digitalis Lanata Leaves supported by COA from foreign supplier ii) Assay of Export Product			

iii)	Past production vis-a-vis Actual consumption of leaves for the last 3 years duly certified by Central Excise Authorities. The case was deferred for 12.01.2015.
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	Case No.:8/18/82-ALC4/2013	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
53	HQ File :01/82/050/00943/AM14/	RLA File :03/95/040/00637/AM14/	Lic.No/Date:0310761921 16.12.2013	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

	Case No.:181/3/82-ALC4/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
54	HQ File :01/82/050/00185/AM15/	RLA File :02/24/040/00053/AM14/	Lic.No/Date:0210198392 02.01.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

	Case No.:24/8/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
55	HQ File :01/82/050/00688/AM15/	RLA File :07/24/040/00323/AM14/	Lic.No/Date:0710101055 02.01.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

	Case No.:45/3/82-ALC4/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
56	HQ File :01/82/050/00049/AM15/	RLA File :02/24/040/00168/AM13/	Lic.No/Date:0210198458 03.01.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

	Case No.:89/3/82-ALC4/2014	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
57	HQ File :01/82/050/00093/AM15/	RLA File :09/24/040/00496/AM14/	Lic.No/Date:0910058826 06.01.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

	Case No.:117/6/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved
58				

HQ File :01/82/050/00519/AM15/	RLA File :09/24/040/00517/AM14/	Lic.No/Date:0910058894 09.01.2014	Defer Date:
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Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011/Ch II dated 12.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
TCC OR VIVILIDE OR 3,3,4'-TRICHLORO CARBANILIDE	1 kg	1.	PARA CHLORO ANILINE	0.546 kg
		2.	3,4-DICHLORO PHENYL ISOCYANATE	0.627 kg
		3.	TOLUENE	2.000 kg
		4.	METHANOL	0.500 kg

RA may take appropriate action as per the decision of Norms Committee

Case No.:192/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
59 HQ File :01/82/050/00196/AM15/	RLA File :09/24/040/00513/AM14/	Lic.No/Date:0910058896 10.01.2014	Defer Date:12.01.2015
Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 12.01.2015.			

Case No.:204/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
60 HQ File :01/82/050/00208/AM15/	RLA File :09/24/040/00514/AM14/	Lic.No/Date:0910058895 10.01.2014	Defer Date:12.01.2015
Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 12.01.2015.			

Case No.:208/3/82-ALC4/2014	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
61 HQ File :01/82/050/00212/AM15/	RLA File :09/24/040/00515/AM14/	Lic.No/Date:0910059017 22.01.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

Case No.:55/3/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved
62 HQ File :01/82/050/00059/AM15/	RLA File :09/24/040/00529/AM14/	Lic.No/Date:0910059025 23.01.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/311/2014-PI(Norms) dated 11.11.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
IRBESARTAN	1 kg	1	Ortho Toluyyl Benzonitrile / 2-Cyano-4-Methyl Biphenyl	0.891
		2	2-n-Butyl-4-spirocyclopentane-2-imidazoline-5-One Hcl	0.88
		3	Activated Carbon	0.100
		4	Di-isopropyl ether	1.25
		5	Dimethyl Formamide(DMF)	1.67
		6	Methyl alcohol(Methanol)	4.28
		7	Methylene Chloride	1.35

RA concerned may take further necessary action as per above decision of NC.

63	Case No.: 87/3/82-ALC4/2014	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00091/AM15/	RLA File :09/24/040/00544/AM14/	Lic.No/Date:0910059155 04.02.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.				

64	Case No.: 117/3/82-ALC4/2014	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00121/AM15/	RLA File :09/24/040/00543/AM14/	Lic.No/Date:0910059156 04.02.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.				

65	Case No.: 54/3/82-ALC4/2014	Party Name: ASTRIX LABORATORIES LTD.,	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00058/AM15/	RLA File :09/24/040/00552/AM14/	Lic.No/Date:0910059230 10.02.2014	Defer Date:12.01.2015
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/331/2014-PI(Norms) dated 01.12.2014, it was decided to call from the firm following information/ technical details: • Complete technical details as per Appendix -33 showing complete and balance chemical reactions, % Yield etc. • Requirement and recovery of solvent at each stage. • Technical Justification for requirement of each input. • Past Production vis-à-vis Actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 12.01.2015.				

Case No.: 167/3/82-ALC4/2014	Party Name: CIPLA LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Approved																																							
HQ File :01/82/050/00171/AM15/	RLA File :03/94/040/01028/AM14/	Lic.No/Date: 0310769983 10.02.2014	Defer Date:																																							
Decision : Committee considered case as per agenda and in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/292/2014-PI(Norms) dated nil, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: [A] <table border="1"> <thead> <tr> <th rowspan="2">S.No</th> <th rowspan="2">Export Items</th> <th colspan="2">Norms allowed for 1 No. Tablet</th> </tr> <tr> <th>Lamivudine</th> <th>Abacavir Sulphate</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Abamune - L Baby Tablets / Abacavir Sulfate & Lamivudine Tablets For Oral Susp 60/30 mg</td> <td>30.6 mg</td> <td>61.2 mg</td> </tr> <tr> <td>2.</td> <td>Abamune - L Junior Tablets / Abacavir Sulphate 120mg+Lamivudine 60mg Tablet</td> <td>61.2 mg</td> <td>122.4 mg</td> </tr> <tr> <td>3</td> <td>Abacavir and Lamivudine Tablets 600/300mg/ Abacavir Sulphate 600mg+Lamivudine 300mg Tablet</td> <td>306.0 mg</td> <td>612.0 mg</td> </tr> </tbody> </table> [B] Norms allowed for Lamivudine <table border="1"> <thead> <tr> <th>Sl.No.</th> <th>Import items</th> <th>Qty allowed kg/kg</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>(1 R, 2 S, 5 R)-MENTHYL-5S-(CYTOSINE-1 -YL)-1,3-OXATHIOLANE-2R-CARBOXYLATE / CME COMPOUND</td> <td>2.19</td> </tr> <tr> <td>2.</td> <td>SODIUM BOROHYDRIDE</td> <td>0.48</td> </tr> <tr> <td>3.</td> <td>DIPOTASSIUM HYDROGEN PHOSPHATE</td> <td>1.9849</td> </tr> <tr> <td>4.</td> <td>SALICYLIC ACID</td> <td>0.79</td> </tr> <tr> <td>5.</td> <td>TRIETHYLAMINE</td> <td>0.575</td> </tr> <tr> <td>6</td> <td>ETHYL ACETATE</td> <td>1.795</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				S.No	Export Items	Norms allowed for 1 No. Tablet		Lamivudine	Abacavir Sulphate	1.	Abamune - L Baby Tablets / Abacavir Sulfate & Lamivudine Tablets For Oral Susp 60/30 mg	30.6 mg	61.2 mg	2.	Abamune - L Junior Tablets / Abacavir Sulphate 120mg+Lamivudine 60mg Tablet	61.2 mg	122.4 mg	3	Abacavir and Lamivudine Tablets 600/300mg/ Abacavir Sulphate 600mg+Lamivudine 300mg Tablet	306.0 mg	612.0 mg	Sl.No.	Import items	Qty allowed kg/kg	1.	(1 R, 2 S, 5 R)-MENTHYL-5S-(CYTOSINE-1 -YL)-1,3-OXATHIOLANE-2R-CARBOXYLATE / CME COMPOUND	2.19	2.	SODIUM BOROHYDRIDE	0.48	3.	DIPOTASSIUM HYDROGEN PHOSPHATE	1.9849	4.	SALICYLIC ACID	0.79	5.	TRIETHYLAMINE	0.575	6	ETHYL ACETATE	1.795
S.No	Export Items	Norms allowed for 1 No. Tablet																																								
		Lamivudine	Abacavir Sulphate																																							
1.	Abamune - L Baby Tablets / Abacavir Sulfate & Lamivudine Tablets For Oral Susp 60/30 mg	30.6 mg	61.2 mg																																							
2.	Abamune - L Junior Tablets / Abacavir Sulphate 120mg+Lamivudine 60mg Tablet	61.2 mg	122.4 mg																																							
3	Abacavir and Lamivudine Tablets 600/300mg/ Abacavir Sulphate 600mg+Lamivudine 300mg Tablet	306.0 mg	612.0 mg																																							
Sl.No.	Import items	Qty allowed kg/kg																																								
1.	(1 R, 2 S, 5 R)-MENTHYL-5S-(CYTOSINE-1 -YL)-1,3-OXATHIOLANE-2R-CARBOXYLATE / CME COMPOUND	2.19																																								
2.	SODIUM BOROHYDRIDE	0.48																																								
3.	DIPOTASSIUM HYDROGEN PHOSPHATE	1.9849																																								
4.	SALICYLIC ACID	0.79																																								
5.	TRIETHYLAMINE	0.575																																								
6	ETHYL ACETATE	1.795																																								

Case No.: 64/3/82-ALC4/2014	Party Name: ARENE LIFE SCIENCES LIMITED.	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
HQ File :01/82/050/00068/AM15/	RLA File :09/24/040/00554/AM14/	Lic.No/Date: 0910059247 11.02.2014	Defer Date: 12.01.2015
Decision : It was decided remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 12.01.2015.			

68	Case No.:61/3/82-ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00065/AM15/	RLA File :09/24/040/00568/AM14/	Lic.No/Date:0910059258 12.02.2014	Defer Date:12.01.2015
Decision : It was decided to call from the firm the complete technical details as per Appendix 33 and (ii) past production vis-avis actual consumption of inputs duly certified by Central Excise Authority. The case was deferred for 12.01.2015.				

69	Case No.:113/3/82-ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Approved
	HQ File :01/82/050/00117/AM15/	RLA File :05/24/040/00332/AM14/	Lic.No/Date:0510379132 12.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/533/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Imipenem Technical (Crude)	1 kg	1.	(3R,4R)-4-ACETOXY-3-((R)- (TERT-BUTYLDIMETHYLSILOXY)- ETHYL-2-AZETIDINONE	3.44 kg
		2	4 DIMETHYL AMINOPYRIDINE	0.021 kg
		3	ACETONITRILE	0.768 kg
		4	ACETONE	10.975 kg
		5	CYCLOHEXANE	14.22 kg
		6	CYSTEAMINE HYDROCHLORIDE	0.78 kg
		7	DIPHENYL CHLOROPHOSPHATE	2.44 kg
		8	N,N-DIISOPROPYL ETHYLAMINE	3.52 kg
		9	FORMIC ACID	3.15 kg
		10	ISOPROPYL ALCOHOL	0.505 kg
		11	METHYLENE CHLORIDE	14.269 kg
		12	METHANOL	1.37 kg
		13	METHANE SULFONIC ACID	0.51 kg
		14	N-METHYL MORPHOLINE	0.39 kg
		15	PALLADIUM SPONGE	8.65 gm/kg
		16	TETRAHYDROFURAN	2.768 kg/kg
		17	TOLUENE	2.526 kg
		18	TRIETHYLAMINE	2.03 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:48/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
70	HQ File :01/82/050/00052/AM15/	RLA File :09/24/040/00582/AM14/	Lic.No/Date:0910059263 12.02.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

Case No.:112/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved																				
HQ File :01/82/050/00116/AM15/	RLA File :09/24/040/00564/AM14/	Lic.No/Date:0910059262 12.02.2014	Defer Date:12.01.2015																				
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011/Ch II dated 12.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																							
71	<table><tr><th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity Allowed</th></tr><tr><td rowspan="4">DISODIUM PAMOATE/DSP</td><td rowspan="4">1 kg</td><td>1.</td><td>3 HYDROXY 2 NAPTHOIC ACID (BON ACID)</td><td>1.19 kg</td></tr><tr><td>2.</td><td>PARA FORMALDEHYDE</td><td>0.120 kg</td></tr><tr><td>3.</td><td>SODIUM HYDROXIDE</td><td>0.300 kg</td></tr><tr><td>4.</td><td>SODIUM CHLORIDE</td><td>0.450 kg</td></tr></table>				Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	DISODIUM PAMOATE/DSP	1 kg	1.	3 HYDROXY 2 NAPTHOIC ACID (BON ACID)	1.19 kg	2.	PARA FORMALDEHYDE	0.120 kg	3.	SODIUM HYDROXIDE	0.300 kg	4.	SODIUM CHLORIDE	0.450 kg
	Export Product	Export Quantity	S.No	Import Product	Quantity Allowed																		
	DISODIUM PAMOATE/DSP	1 kg	1.	3 HYDROXY 2 NAPTHOIC ACID (BON ACID)	1.19 kg																		
			2.	PARA FORMALDEHYDE	0.120 kg																		
			3.	SODIUM HYDROXIDE	0.300 kg																		
4.			SODIUM CHLORIDE	0.450 kg																			
RA may take appropriate action as per the decision of Norms Committee																							

	Case No.:73/3/82-ALC4/2014	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
72	HQ File :01/82/050/00077/AM15/	RLA File :09/24/040/00536/AM14/	Lic.No/Date:0910059285 14.02.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

	Case No.:64/6/82-ALC4/2014	Party Name:FDC LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
73	HQ File :01/82/050/00466/AM15/	RLA File :03/94/040/00707/AM14/	Lic.No/Date:0310770862 18.02.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

74	Case No.:216/3/82-ALC4/2014	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:12/82-ALC4/2014	Status: Approved
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		10.12.2014	
HQ File :01/82/050/00220/AM15/	RLA File :05/24/040/00431/AM14/	Lic.No/Date:0510379833 19.02.2014	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/320/2014-PI(Norms) dated 28.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export product	Export Qty.	Sl.No.	Import items Qty. allowed
Kombinil-Duo Eye/Ear Drops 5ml	pack	1.	Dexamethasone 3.6863 kg against export of 744,000 No. of 5 ml pack
RA may take appropriate action as per the decision of Norms Committee.			

75	Case No.:86/3/82-ALC4/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00090/AM15/	RLA File :02/24/040/00197/AM14/	Lic.No/Date:0210200380 21.02.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.			

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Case No.:16/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved																
HQ File :01/82/050/00020/AM15/	RLA File :09/24/040/00592/AM14/	Lic.No/Date:0910059375 21.02.2014	Defer Date:																
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011/Ch II dated 12.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
<table><tr><th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity Allowed</th></tr><tr><td rowspan="3">DANTUFF-C (CLIMBAZOLE)</td><td rowspan="3">1 kg</td><td>1.</td><td>CHLORO ETHER KETONE or (1,CHLORO, (4-CHLOROPHENOXY 3,3-DIMETHYL 2-BUTANONE)</td><td>1.110 kg</td></tr><tr><td>2.</td><td>IMIDAZOLE</td><td>0.289 kg</td></tr><tr><td>3.</td><td>POTASSIUM CARBONATE</td><td>0.600 kg</td></tr></table>				Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	DANTUFF-C (CLIMBAZOLE)	1 kg	1.	CHLORO ETHER KETONE or (1,CHLORO, (4-CHLOROPHENOXY 3,3-DIMETHYL 2-BUTANONE)	1.110 kg	2.	IMIDAZOLE	0.289 kg	3.	POTASSIUM CARBONATE	0.600 kg
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed															
DANTUFF-C (CLIMBAZOLE)	1 kg	1.	CHLORO ETHER KETONE or (1,CHLORO, (4-CHLOROPHENOXY 3,3-DIMETHYL 2-BUTANONE)	1.110 kg															
		2.	IMIDAZOLE	0.289 kg															
		3.	POTASSIUM CARBONATE	0.600 kg															
RA may take appropriate action as per the decision of Norms Committee																			

77	Case No.:105/3/82-ALC4/2014	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00109/AM15/	RLA File :03/95/040/00842/AM14/	Lic.No/Date:0310771596 24.02.2014	Defer Date:12.01.2015

Decision : It was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 12.01.2015.

78	Case No.: 161/3/82-ALC4/2014	Party Name: UNIMAX CHEMICALS PVT LTD.	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00165/AM15/	RLA File :03/95/040/00889/AM14/	Lic.No/Date: 0310771527 24.02.2014	Defer Date: 12.01.2015
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/315/2014-PI(Norms) dated 01.12.2014, it was decided to call from the firm the following technical details: i) Copy of certificate of Analysis of Imported Azithromycin Dihydrate IP grade on Actual content basis vis-a-vis specifications under Indian Pharmacopia. ii) A similar COA of the Export Product vis-a-vis the specifications laid down in USP -36 iii) Justification / Reasons for Reprocessing. The case was deferred for 12.01.2015.			

79	Case No.: 233/3/82-ALC4/2014	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00237/AM15/	RLA File :08/24/040/00526/AM14/	Lic.No/Date: 0810129185 25.02.2014	Defer Date: 12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

80	Case No.: 129/3/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Approved
	HQ File :01/82/050/00133/AM15/	RLA File :09/24/040/00605/AM14/	Lic.No/Date: 0910059425 26.02.2014	Defer Date:
	Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/280/2014-PI(Norms) dated 01.12.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
CAPECITABINE	1 kg	1	2,3-Di-O-Acetyl-5-Deoxy-5-Fluorocytidine	1.19
		2	Methylene Chloride	3.575
		3	Methanol	0.625

RA concerned may take further necessary action as per above decision of NC.

81	Case No.: 7/3/82-ALC4/2014	Party Name: MYLAN LABORATORIES LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Approved
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HQ File :01/82/050/00011/AM15/	RLA File :09/24/040/00604/AM14/	Lic.No/Date:0910059427 26.02.2014	Defer Date:
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Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/327/2014-PI(Norms) dated 28.11.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Pemetrexed Disodium Hemipentahydrate	1 kg	1	4-[2-(2-Amino-4,7-dihydro-4-oxo-3h-pyrrolo [2,3-pyrimidin-5-yl]ethyl)-benzoic acid	1.25
		2	2-chloro-4,6-dimethoxy 1,3,5, triazine	1.00
		3	Acetonitrile	3.762
		4	Acetone	3.791
		5	N,N-dimethylformamide	1.575
		6	Toluene	1.854
		7	Dichloromethane or Methylene chloride	9.689
		8	Isopropyl alcohol	6.288

RA concerned may take further necessary action as per above decision of NC.

Case No.:5/3/82-ALC4/2014	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
82 HQ File :01/82/050/00009/AM15/	RLA File :05/23/040/00494/AM14/	Lic.No/Date:0510380433 27.02.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

Case No.:118/6/82-ALC4/2014	Party Name:SPECTRUM LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
83 HQ File :01/82/050/00520/AM15/	RLA File :04/24/040/00214/AM14/	Lic.No/Date:0410155675 27.02.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

Case No.:162/3/82-ALC4/2014	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved
84 HQ File	RLA File	Lic.No/Date:0310772330	Defer Date:

:01/82/050/00166/AM15/ :03/95/040/00967/AM14/ 27.02.2014

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/323/2014-PI(Norms) dated 01.12.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
FEEFUL (Capsules of Ferrous Sulphate with Folic Acid)(460 mg)	1 kg	1	Ferrous Sulphate Dried	153 mg/capsule

RA concerned may take further necessary action as per above decision of NC.

Case No.:58/6/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
85 HQ File :01/82/050/00460/AM15/	RLA File :03/94/040/00797/AM14/	Lic.No/Date:0310772503 28.02.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

Case No.:79/3/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Approved
HQ File :01/82/050/00083/AM15/	RLA File :09/24/040/00610/AM14/	Lic.No/Date:0910059455 28.02.2014	Defer Date:
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/346/2014-PI(Norms) dated 01.12.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- Export Product: Rocuronium Bromide Injection 10mg/ml, 5ml Vial and 10mg/ml, 10ml Vial.			

[A] For Export of Rocuronium Bromide Injection 10mg/ml, 5ml Vial USP-----1No.

S.No.	Import Item	Norms Applied	As per Central Excise Certificate	Batch Logsheet	Lowest of (2) to (4)
	(1)	(2)	(3)	(4)	(5)
1	RCB Diol	71.5mg	As per SION		57.75mg
2	Glass Vials	1.064nos.	1.0617	1.0565	1.0565nos
3	Rubber Stoppers	1.076nos.	1.0832	1.0794	1.076nos
4	Seals, Plastic and Rubber	1.064nos.	1.048	1.0310	1.031nos
5	Sodium chloride BP	0.000022kg			
6	Benzyl alcohol BP	0.000044lit			
7	Sodium hydroxide USP	0.0000001kg			
8	Hydrochloric USP	0.0000004lit			

9	Tubing, Plastic	0.000673lit	Excipients & Consumables.	Relevant, Net to Net
10	Filters, Plastic	0.000181nos.		
11	Anti factor xa test kits	0.000101nos.		
12	Anti factor Ila test kits	0.000101nos.		
13	Analytical columns	0.000022nos.		
14	Analytical guard columns	0.000022nos.		

Note:- These norms are specific to US FDA project. The higher norms for packing materials shall be permissible only in respect of export to USA and will not be applicable on repeat basis.

[B] For Export of Rocuronium Bromide Injection 10mg/ml, 10ml Vial USP-----1No.

S.No.	Import Item	Norms Applied	As per Central Excise Certificate	Batch Logsheets	Lowest of (2) to (4)
	(1)	(2)	(3)	(4)	(5)
1	RCB Diol	142mg	As per SION		115.5mg
2	Glass Vials	1.07nos.	1.0927	1.0922	1.07nos
3	Rubber Stoppers	1.10nos.	1.1067	1.1053	1.10nos
4	Plastic Seals	1.05nos.	1.0643	1.0413	1.0413nos
5	Sodium chloride	0.000022kg	Excipients & Consumables.		Relevant, Net to Net
6	Benzyl alcohol	0.000044lit			
7	Sodium hydroxide	0.0000001kg			
8	Hydrochloric	0.0000004lit			
9	Tubing	0.000673lit			
10	Filters	0.000181nos.			
11	Anti factor xa test kits	0.000101nos.			
12	Anti factor Ila test kits	0.000101nos.			
13	Analytical columns	0.000021nos.			
14	Analytical guard columns	0.000021nos.			

Note:- These norms are specific to US FDA project. The higher norms for packing materials shall be permissible only in respect of export to USA and will not be applicable on repeat basis.
RA concerned may take further necessary action as per above decision of NC.

87	Case No.:106/3/82-ALC4/2014	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00110/AM15/	RLA File :03/95/040/00960/AM14/	Lic.No/Date:0310772411 28.02.2014	Defer Date:12.01.2015
Decision : It was decided to send a copy of application to Department of C&PC. The case is deferred for 12.01.2015.				

88	Case No.:184/3/82-ALC4/2014	Party Name:ARUDAA VIS LABS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00188/AM15/	RLA File :04/24/040/00266/AM14/	Lic.No/Date:0410155776 03.03.2014	Defer Date:12.01.2015

Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.

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Case No.: 122/3/82- ALC4/2014	Party Name: NANDU CHEMICAL INDUSTRIES	Meet No/Date: 12/82- ALC4/2014 10.12.2014	Status: Approved	
HQ File :01/82/050/00126/AM15/	RLA File :07/24/040/00408/AM14/	Lic.No/Date: 0710102530 03.03.2014	Defer Date:	
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/318/2014-PI(Norms) dated 01.12.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
Tartaric Acid BP/USP	1 kg	1	Tartaric Acid Industrial Grade (Purity NMT96%)	1.05
RA concerned may take further necessary action as per above decision of NC.				

90	Case No.: 119/6/82-ALC4/2014	Party Name: EMCURE PHARMACEUTICALS LTD.	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00521/AM15/	RLA File :31/83/040/00235/AM14/	Lic.No/Date: 3110063002 10.03.2014	Defer Date: 12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

91	Case No.: 33/10/82-ALC4/2014	Party Name: SMILAX LABORATORIES LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00947/AM15/	RLA File :09/24/040/00617/AM14/	Lic.No/Date: 0910059557 13.03.2014	Defer Date: 12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

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Case No.:27/10/82-ALC4/2014	Party Name:SHREEGEN PHARMA LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved	
HQ File :01/82/050/00941/AM15/	RLA File :09/24/040/00637/AM14/	Lic.No/Date:0910059561 14.03.2014	Defer Date:	
Decision : In the light of earlier decision taken by NC in its meeting No. 4/82 meeting dated 03.07.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export	Sl.No.	Import items	Qty. allowed

	Qty.			
Rosuvastatin Calcium	1 kg	1.	Tert-butyl-2-{(4R,6S)-2,2-dimethyl-6-[(methylcarbonyloxy)methyl]-1,3-dioxan-4-yl}acetate (KSM, Side Chain)	1.871 kg
		2.	4-(4-fluorophenyl)-6-isopropyl-2-(N-methyl-N-methanesulfonyl)amino)pyrimidine-5-yl-Methanol	1.871 kg
RA may take appropriate action as per the decision of Norms Committee.				

93	Case No.: 57/3/82-ALC4/2014	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00061/AM15/	RLA File :05/23/040/00506/AM14/	Lic.No/Date:0510382053 18.03.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.			

94	Case No.: 180/6/82-ALC4/2014	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00582/AM15/	RLA File :34/24/040/00298/AM14/	Lic.No/Date:3410039601 19.03.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.			

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Case No.:38/6/82-ALC4/2014	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved	
HQ File :01/82/050/00440/AM15/	RLA File :03/94/040/01135/AM14/	Lic.No/Date:0310775042 19.03.2014	Defer Date:	
Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 6/82 meeting dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg
		4.	Hexamine (Min. Purity 96%)	1.000 kg
		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg
RA may take appropriate action as per the decision of Norms Committee.				

96	Case No.:55/10/82-ALC4/2014	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00969/AM15/	RLA File :09/24/040/00645/AM14/	Lic.No/Date:0910059590 19.03.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

Case No.:45/24/82-ALC4/2013	Party Name:VIVIMED LABS (ALATHUR) PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved
HQ File :01/82/050/01244/AM14/	RLA File :04/24/040/00264/AM14/	Lic.No/Date:0410156358 19.03.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/316/2014-PI(Norms) dated 01.12.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

97	Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
	Valacyclovir Hydrochloride Tablets	1 kg	1	Valacyclovir Hcl BP/USP	556mg/500mg tablet & 1112mg/1000mg tablet

RA may take appropriate action as per the decision of Norms Committee.

98	Case No.:13/10/82-ALC4/2014	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00927/AM15/	RLA File :09/24/040/00641/AM14/	Lic.No/Date:0910059593 20.03.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

99	Case No.:123/3/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00127/AM15/	RLA File :05/23/040/00508/AM14/	Lic.No/Date:0510382292 20.03.2014	Defer Date:12.01.2015
Decision : It was decided to call from the firm copy of Drug Manufacturing Licence alongwith				

list of approved items), and copy of Master Batch Formula duly authenticated by Quality Control Incharge. The case was deferred for 12.01.2015.

100	Case No.: 181/6/82-ALC4/2014	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Approved													
	HQ File :01/82/050/00583/AM15/	RLA File :34/24/040/00299/AM14/	Lic.No/Date: 3410039647 25.03.2014	Defer Date:													
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/58/2011/Ch II dated 15.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity Allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Methyl Heptene Carbonate</td><td rowspan="2">1 kg</td><td>1.</td><td>I-Heptyne Technical</td><td>0.890 kg</td></tr> <tr> <td>2.</td><td>I-Pentanol /N-Amyl Alcohol</td><td>0.805 kg</td></tr> </tbody> </table>	Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	Methyl Heptene Carbonate	1 kg	1.	I-Heptyne Technical	0.890 kg	2.	I-Pentanol /N-Amyl Alcohol	0.805 kg			
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed													
Methyl Heptene Carbonate	1 kg	1.	I-Heptyne Technical	0.890 kg													
		2.	I-Pentanol /N-Amyl Alcohol	0.805 kg													
	RA may take appropriate action as per the decision of Norms Committee																

101	Case No.: 81/5/82-ALC4/2014	Party Name: KOPRAN LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00398/AM15/	RLA File :03/94/040/01160/AM14/	Lic.No/Date: 0310775960 26.03.2014	Defer Date: 12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

102	Case No.: 82/5/82-ALC4/2014	Party Name: KOPRAN LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00399/AM15/	RLA File :03/94/040/01152/AM14/	Lic.No/Date: 0310775954 26.03.2014	Defer Date: 12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

103	Case No.: 57/10/82-ALC4/2014	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00971/AM15/	RLA File :09/24/040/00628/AM14/	Lic.No/Date: 0910059640 27.03.2014	Defer Date: 12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

104	Case No.: 51/5/82-ALC4/2014	Party Name: JINDAL DRUGS LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
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HQ File :01/82/050/00368/AM15/	RLA File :03/94/040/01098/AM14/	Lic.No/Date:0310776087 27.03.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

Case No.:48/5/82-ALC4/2014	Party Name: KOPRAN LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
HQ File :01/82/050/00365/AM15/	RLA File :03/94/040/01168/AM14/	Lic.No/Date:0310776170 27.03.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

Case No.:110/6/82-ALC4/2014	Party Name: NEULAND LABORATORIES LTD	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
HQ File :01/82/050/00512/AM15/	RLA File :09/24/040/00606/AM14/	Lic.No/Date:0910059642 27.03.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

Case No.:56/10/82-ALC4/2014	Party Name: SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Approved		
HQ File :01/82/050/00970/AM15/	RLA File :09/24/040/00665/AM14/	Lic.No/Date:0910059648 27.03.2014	Defer Date:		
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/238/2014-PI(Norms) dated 10.10.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
107	Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
	(1S,4R)-4-[(2-AMINO-6-CHLORO-5-FORMAMIDO-4-PYRIMIDINYL)AMINO]-2-CYCLO PENTENE-1-METHANOL	1 kg	1	N-(2-AMINO-4,6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE	0.764
			2	(+)-2-AZABICYCLO[2.2.1]HEPT-5-EN-3-ONE(VINCELACTAM)	1.41
			3	D(-)TARTARIC ACID	0.78
			4	SODIUM BOROHYDRIDE	0.226
			5	ISOPROPYL ALCOHOL	4.70
			6	METHANOL	4.23
			7	L(+)TARTARIC ACID	1.23

RA concerned may take further necessary action as per above decision of NC.

108	Case No.: 40/10/82-ALC4/2014	Party Name: COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00954/AM15/	RLA File :09/24/040/00661/AM14/	Lic.No/Date:0910059680 28.03.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

109	Case No.: 112/6/82-ALC4/2014	Party Name: DIVIS LABORATORIES LTD.,	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00514/AM15/	RLA File :09/24/040/00658/AM14/	Lic.No/Date:0910059678 28.03.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

110	Case No.: 44/5/82-ALC4/2014	Party Name: KOPRAN LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00361/AM15/	RLA File :03/94/040/01157/AM14/	Lic.No/Date:0310776372 28.03.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

111	Case No.: 47/5/82-ALC4/2014	Party Name: KOPRAN LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00364/AM15/	RLA File :03/94/040/01169/AM14/	Lic.No/Date:0310776351 28.03.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

112	Case No.: 8/10/82-ALC4/2014	Party Name: SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00922/AM15/	RLA File :09/24/040/00651/AM14/	Lic.No/Date:0910059684 01.04.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

113	Case No.: 52/6/82-ALC4/2014	Party Name: UPL LTD.	Meet No/Date: 12/82-ALC4/2014	Status: Deffered and Re-indexed
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		10.12.2014	
HQ File :01/82/050/00454/AM15/	RLA File :03/95/040/01043/AM14/	Lic.No/Date:0310776594 01.04.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.			

114	Case No.:73/5/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00390/AM15/	RLA File :03/94/040/01189/AM14/	Lic.No/Date:0310776770 02.04.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

115	Case No.:47/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00961/AM15/	RLA File :09/24/040/00638/AM14/	Lic.No/Date:0910059694 02.04.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

116	Case No.:4/10/82-ALC4/2014	Party Name:BIOLOGICAL E LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00918/AM15/	RLA File :09/24/040/00670/AM14/	Lic.No/Date:0910059706 03.04.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

117	Case No.:15/10/82-ALC4/2014	Party Name:BIOLOGICAL E LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00929/AM15/	RLA File :09/24/040/00671/AM14/	Lic.No/Date:0910059705 03.04.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

118	Case No.:22/10/82-ALC4/2014	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00936/AM15/	RLA File :09/24/040/00669/AM14/	Lic.No/Date:0910059697 03.04.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

119	Case No.: 67/5/82-ALC4/2014	Party Name: FDC LTD	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00384/AM15/	RLA File :03/94/040/00001/AM15/	Lic.No/Date:0310777658 09.04.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

120	Case No.: 72/5/82-ALC4/2014	Party Name: GLOBE TROTTERS PVT LTD	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00389/AM15/	RLA File :03/94/040/01100/AM14/	Lic.No/Date:0310777795 09.04.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

121	Case No.: 23/6/82-ALC4/2014	Party Name: KUDOS CHEMIE LTD.,	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00425/AM15/	RLA File :22/24/040/00098/AM14/	Lic.No/Date:2210014788 09.04.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

122	Case No.: 24/6/82-ALC4/2014	Party Name: KUDOS CHEMIE LTD.,	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00426/AM15/	RLA File :22/24/040/00107/AM14/	Lic.No/Date:2210014787 09.04.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

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Case No.:65/5/82-ALC4/2014	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: approved	
HQ File :01/82/050/00382/AM15/	RLA File :03/94/040/00004/AM15/	Lic.No/Date:0310777887 10.04.2014	Defer Date:	
Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 6/82 meeting dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg


 निर्मल कुमार/NIRMAL KUMAR
 उप महानिदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

		4.	Hexamine (Min. Purity 96%)	1.000 kg
		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.: 66/5/82-ALC4/2014	Party Name: CROWN CHEMICALS PVT.LTD.,	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Approved	
HQ File :01/82/050/00383/AM15/	RLA File :03/94/040/00005/AM15/	Lic.No/Date: 0310777897 10.04.2014	Defer Date:	
Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 6/82 meeting dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg
		4.	Hexamine (Min. Purity 96%)	1.000 kg
		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg
RA may take appropriate action as per the decision of Norms Committee.				

125	Case No.: 1/2/82-ALC4/2014	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00003/AM15/	RLA File :08/24/040/00008/AM15/	Lic.No/Date: 0810130534 11.04.2014	Defer Date: 12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

126	Case No.: 32/5/82-ALC4/2014	Party Name: EMCURE PHARMACEUTICALS LTD.	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00349/AM15/	RLA File :31/83/040/00008/AM15/	Lic.No/Date: 3110063481 11.04.2014	Defer Date: 12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

127	Case No.: 68/5/82-ALC4/2014	Party Name: FDC LTD	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date: 0310778140	Defer

:01/82/050/00385/AM15/	:03/94/040/01125/AM14/	11.04.2014	Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

Case No.:27/5/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved
HQ File :01/82/050/00344/AM15/	RLA File :34/24/040/00006/AM15/	Lic.No/Date:3410039801 15.04.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/329/2014-PI(Norms) dated December 2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
Dazzidime (Cefetamet Pivoxil Hcl 500 mg tabs)	1 kg	1	Cefetamet Pivoxil Hydrochloride	510 mg/500 mg tablet And 255 mg/250 mg tablet

RA may take appropriate action as per the decision of Norms Committee.

129	Case No.:34/5/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00351/AM15/	RLA File :34/24/040/00003/AM15/	Lic.No/Date:3410039800 15.04.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

130	Case No.:39/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00703/AM15/	RLA File :09/24/040/00009/AM15/	Lic.No/Date:0910059757 16.04.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

131	Case No.:21/10/82-ALC4/2014	Party Name:BIOLOGICAL E LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
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HQ File :01/82/050/00935/AM15/	RLA File :09/24/040/00678/AM14/	Lic.No/Date:0910059795 21.04.2014	Defer Date:12.01.2015
Decision : It was decided call from the firm a copy of Certificate of Analysis of export product (COA) . The case is deferred for 12.01.2015.			

Case No.:69/5/82- ALC4/2014	Party Name:FDC LTD	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
132 HQ File :01/82/050/00386/AM15/	RLA File :03/94/040/00041/AM15/	Lic.No/Date:0310778812 21.04.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

Case No.:58/10/82- ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
133 HQ File :01/82/050/00972/AM15/	RLA File :09/24/040/00674/AM14/	Lic.No/Date:0910059797 22.04.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

Case No.:78/5/82- ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
134 HQ File :01/82/050/00395/AM15/	RLA File :03/94/040/00012/AM15/	Lic.No/Date:0310779054 22.04.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

Case No.:48/10/82- ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
135 HQ File :01/82/050/00962/AM15/	RLA File :09/24/040/00650/AM14/	Lic.No/Date:0910059803 22.04.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

Case No.:49/10/82- ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
136 HQ File :01/82/050/00963/AM15/	RLA File :09/24/040/00006/AM15/	Lic.No/Date:0910059802 22.04.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

137 Case No.:38/10/82- ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82- ALC4/2014	Status:Deffered and Re-indexed
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			10.12.2014	
	HQ File :01/82/050/00952/AM15/	RLA File :09/24/040/00656/AM14/	Lic.No/Date:0910059807 23.04.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

	Case No.:77/5/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
138	HQ File :01/82/050/00394/AM15/	RLA File :03/94/040/00997/AM14/	Lic.No/Date:0310779207 23.04.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

	Case No.:53/5/82-ALC4/2014	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
139	HQ File :01/82/050/00370/AM15/	RLA File :03/95/040/00015/AM15/	Lic.No/Date:0310779156 23.04.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

	Case No.:138/6/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
140	HQ File :01/82/050/00540/AM15/	RLA File :31/83/040/00015/AM15/	Lic.No/Date:3110063590 24.04.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

	Case No.:6/5/82-ALC4/2014	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
141	HQ File :01/82/050/00323/AM15/	RLA File :05/24/040/00034/AM15/	Lic.No/Date:0510384810 24.04.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

	Case No.:53/10/82-ALC4/2014	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
142	HQ File :01/82/050/00967/AM15/	RLA File :09/24/040/00677/AM14/	Lic.No/Date:0910059856 25.04.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

143	Case No.:74/6/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00476/AM15/	RLA File :09/24/040/00014/AM15/	Lic.No/Date:0910059860 25.04.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

144	Case No.:63/5/82-ALC4/2014	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00380/AM15/	RLA File :03/95/040/00028/AM15/	Lic.No/Date:0310779501 25.04.2014	Defer Date:12.01.2015
	Decision : It was decided to remind the firm to furnish a copy of DML (Drug Manufacturing Licence). The case was deferred for 12.01.2015.			

145	Case No.:8/5/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00325/AM15/	RLA File :05/24/040/00016/AM15/	Lic.No/Date:0510384943 25.04.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

146	Case No.:64/5/82-ALC4/2014	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00381/AM15/	RLA File :03/95/040/00026/AM15/	Lic.No/Date:0310779504 25.04.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.			

147	Case No.:41/10/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00955/AM15/	RLA File :09/24/040/00028/AM15/	Lic.No/Date:0910059852 25.04.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.			

148	Case No.:46/10/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00960/AM15/	RLA File :09/24/040/00029/AM15/	Lic.No/Date:0910059853 25.04.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of			

	C&PC.
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	Case No.:54/10/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
149	HQ File :01/82/050/00968/AM15/	RLA File :09/24/040/00037/AM15/	Lic.No/Date:0910059858 25.04.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.				

	Case No.:51/10/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
150	HQ File :01/82/050/00965/AM15/	RLA File :09/24/040/00039/AM15/	Lic.No/Date:0910059887 28.04.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.				

	Case No.:43/8/82-ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
151	HQ File :01/82/050/00707/AM15/	RLA File :09/24/040/00012/AM15/	Lic.No/Date:0910059930 29.04.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

	Case No.:76/10/82-ALC4/2014	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
152	HQ File :01/82/050/00990/AM15/	RLA File :22/24/040/00099/AM14/	Lic.No/Date:2210014839 29.04.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

	Case No.:75/8/82-ALC4/2014	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
153	HQ File :01/82/050/00739/AM15/	RLA File :09/24/040/00034/AM15/	Lic.No/Date:0910059927 29.04.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.				

	Case No.:77/10/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
154	HQ File :01/82/050/00991/AM15/	RLA File :22/24/040/00003/AM15/	Lic.No/Date:2210014838 29.04.2014	Defer Date:12.01.2015

	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.		
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	Case No.: 61/10/82-ALC4/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
155	HQ File :01/82/050/00975/AM15/	RLA File :03/95/040/00913/AM14/	Lic.No/Date:0310779831 29.04.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.			

	Case No.: 20/10/82-ALC4/2014	Party Name: INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
156	HQ File :01/82/050/00934/AM15/	RLA File :09/24/040/00044/AM15/	Lic.No/Date:0910059969 01.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

	Case No.: 3/5/82-ALC4/2014	Party Name: NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
157	HQ File :01/82/050/00320/AM15/	RLA File :03/95/040/00017/AM15/	Lic.No/Date:0310780255 01.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.			

	Case No.: 19/10/82-ALC4/2014	Party Name: SRINI PHARMACEUTICALS LTD.,	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
158	HQ File :01/82/050/00933/AM15/	RLA File :09/24/040/00020/AM15/	Lic.No/Date:0910059967 01.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

	Case No.: 43/10/82-ALC4/2014	Party Name: SRINI PHARMACEUTICALS LTD.,	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
159	HQ File :01/82/050/00957/AM15/	RLA File :09/24/040/00021/AM15/	Lic.No/Date:0910059968 01.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

	Case No.: 9/5/82-ALC4/2014	Party Name: DHANUKA LABORATORIES LTD.	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
160	HQ File	RLA File	Lic.No/Date:0510385706	Defer

:01/82/050/00326/AM15/	:05/23/040/00041/AM15/	05.05.2014	Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

161	Case No.:12/5/82-ALC4/2014	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00329/AM15/	RLA File :05/23/040/00042/AM15/	Lic.No/Date:0510385707 05.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

162	Case No.:54/5/82-ALC4/2014	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00371/AM15/	RLA File :03/95/040/00077/AM15/	Lic.No/Date:0310780621 05.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.				

163	Case No.:57/5/82-ALC4/2014	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00374/AM15/	RLA File :03/95/040/00085/AM15/	Lic.No/Date:0310780627 05.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.				

164	Case No.:10/5/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Approved
	HQ File :01/82/050/00327/AM15/	RLA File :05/23/040/00015/AM15/	Lic.No/Date:0510385902 06.05.2014	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/291/2013-PI(Norms) dated 01.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product: Atorvastatin Tablets 5mg and 10 mg				
		For export of 1 No. tablet (Qty in mg)		
	S.NO.	Import Items	5 mg	10mg
	1.	Atorvastatin Calcium	5.42	10.84
	2.	Microcrystalline Cellulose (PH-101)	12.48	8.66
	3.	Calmellose Calcium (ECG 505)	16.00	20.0
	4.	Hydroxypropylcellulose (SSL)	0.70	1.0

5.	Magnesium Oxide (XP-103)	15.0	16.0
6.	Magnesium Oxide JP	8.0	30.0
7.	Microcrystalline Cellulose (KG-1000)	2.0	----
8.	Magnesium stearate	0.40	0.50
9.	Methylene Chloride	45.0	61.0
10.	Anhydrous Ethanol	5.0	16.0

RA may take appropriate action as per the decision of Norms Committee.

165	Case No.:35/5/82-ALC4/2014	Party Name:ELIXIR PHARMA	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00352/AM15/	RLA File :08/24/040/00047/AM15/	Lic.No/Date:0810131142 07.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

166	Case No.:13/5/82-ALC4/2014	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00330/AM15/	RLA File :05/24/040/00049/AM15/	Lic.No/Date:0510386137 09.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

167	Case No.:15/5/82-ALC4/2014	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00332/AM15/	RLA File :05/24/040/00036/AM15/	Lic.No/Date:0510386135 09.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

168	Case No.:21/5/82-ALC4/2014	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00338/AM15/	RLA File :05/24/040/00039/AM15/	Lic.No/Date:0510386136 09.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

169	Case No.:17/5/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00334/AM15/	RLA File :05/24/040/00053/AM15/	Lic.No/Date:0510386224 09.05.2014	Defer Date:12.01.2015

	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals		
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170	Case No.: 18/5/82-ALC4/2014	Party Name: RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00335/AM15/	RLA File :05/24/040/00021/AM15/	Lic.No/Date:0510386223 09.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

171	Case No.: 19/5/82-ALC4/2014	Party Name: RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00336/AM15/	RLA File :05/24/040/00020/AM15/	Lic.No/Date:0510386217 09.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

172	Case No.: 18/10/82-ALC4/2014	Party Name: SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00932/AM15/	RLA File :09/24/040/00064/AM15/	Lic.No/Date:0910060039 09.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

173	Case No.: 37/10/82-ALC4/2014	Party Name: SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00951/AM15/	RLA File :09/24/040/00062/AM15/	Lic.No/Date:0910060032 09.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

174	Case No.: 17/10/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00931/AM15/	RLA File :09/24/040/00054/AM15/	Lic.No/Date:0910060072 12.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

175	Case No.: 5/10/82-ALC4/2014	Party Name: MYLAN LABORATORIES LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00919/AM15/	RLA File :09/24/040/00676/AM14/	Lic.No/Date:0910060057 12.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

176

Case No.:10/10/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved	
HQ File :01/82/050/00924/AM15/	RLA File :09/24/040/00074/AM15/	Lic.No/Date:0910060073 12.05.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch. II dated 09.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
AVIS (AVOBENZONE)	1 kg	1	PARA TERTIATORY BUTYL BENZOIC ACID (PTBBA)	1.148 kg
		2.	ACETYL ANISOLE	0.929 kg
		3.	ACTIVATED CARBON	0.025 kg
		4.	SODAMIDE	0.206 kg
		5.	METHANOL	4.00 kg
		6.	TOLUENE	1.00kg
RA may take appropriate action as per the decision of Norms Committee.				

177	Case No.: 52/10/82-ALC4/2014	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00966/AM15/	RLA File :09/24/040/00055/AM15/	Lic.No/Date:0910060080 13.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

178	Case No.: 34/10/82-ALC4/2014	Party Name: DR REDDYS LABORATORIES LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00948/AM15/	RLA File :09/24/040/00017/AM15/	Lic.No/Date:0910060082 13.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

179	Case No.: 3/10/82-ALC4/2014	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 12/82-ALC4/2014	Status: Deffered and Re-indexed
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			10.12.2014	
HQ File :01/82/050/00917/AM15/	RLA File :09/24/040/00065/AM15/	Lic.No/Date:0910060092 13.05.2014	Defer Date:12.01.2015	
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

180	Case No.:44/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00958/AM15/	RLA File :09/24/040/00053/AM15/	Lic.No/Date:0910060088 13.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

181	Case No.:59/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00973/AM15/	RLA File :09/24/040/00045/AM15/	Lic.No/Date:0910060084 13.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

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Case No.:11/10/82-ALC4/2014	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved	
HQ File :01/82/050/00925/AM15/	RLA File :09/24/040/00069/AM15/	Lic.No/Date:0910060121 15.05.2014	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/784/2013-PI(Norms) dated 09.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
LAMIVUDINE (CYCLOHEXYL ESTER ROUTE)	1 kg	1.	CYCLOHEXYL ESTER	2.19
		2.	SODIUM BOROHYDRIDE	0.48
		3.	DIPOTASSIUM HYDROGEN PHOSPHATE	1.9849
		4.	METHANOL	0.167
		5.	TOLUENE	0.200
		6.	TRIETHYLAMINE	0.575
		7	ISOPROPYL ALCOHOL	1.427
RA may take appropriate action as per the decision of Norms Committee.				

183	Case No.:14/10/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS	Meet No/Date:12/82-ALC4/2014	Status:Deffered and Re-indexed
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	LTD.	10.12.2014	
HQ File :01/82/050/00928/AM15/	RLA File :31/83/040/00035/AM15/	Lic.No/Date:3110063976 15.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

Case No.:25/10/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved
HQ File :01/82/050/00939/AM15/	RLA File :09/24/040/00078/AM15/	Lic.No/Date:0910060107 15.05.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/222/2014-PI(Norms) dated 01.12.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

[A] For Export of Rocuronium Bromide Injection 10mg/ml, 5ml Vial USP-----1No.

S.No.	Import Item	Norms Applied	As per Central Excise Certificate	Batch Logsheets	Lowest of (2) to (4)
	(1)	(2)	(3)	(4)	(5)
1	RCB Diol	71.5mg	As per SION		57.75mg
2	Glass Vials	1.064nos.	1.0617	1.0565	1.0565nos
3	Rubber Stoppers	1.076nos.	1.0832	1.0794	1.076nos
4	Seals, Plastic and Rubber	1.064nos.	1.048	1.0310	1.031nos
5	Sodium chloride BP	0.000022kg	Excipients & Consumables.		Relevant, Net to Net
6	Benzyl alcohol BP	0.000044lit			
7	Sodium hydroxide USP	0.0000001kg			
8	Hydrochloric USP	0.0000004lit			
9	Tubing, Plastic	0.000673lit			
10	Filters, Plastic	0.000181nos.			
11	Anti factor xa test kits	0.000101nos.			
12	Anti factor Ila test kits	0.000101nos.			
13	Analytical columns	0.000022nos.			
14	Analytical guard columns	0.000022nos.			

Note:- These norms are specific to US FDA project. The higher norms for packing materials shall be permissible only in respect of export to USA and will not be applicable on repeat basis.

[B] For Export of Rocuronium Bromide Injection 10mg/ml, 10ml Vial USP-----1No.

S.No.	Import Item	Norms Applied	As per Central Excise Certificate	Batch Logsheets	Lowest of (2) to (4)
	(1)	(2)	(3)	(4)	(5)

1	RCB Diol	142mg	As per SION		115.5mg
2	Glass Vials	1.07nos.	1.0927	1.0922	1.07nos
3	Rubber Stoppers	1.10nos.	1.1067	1.1053	1.10nos
4	Plastic Seals	1.05nos.	1.0643	1.0413	1.0413nos
5	Sodium chloride	0.000022kg	Excipients & Consumables.		Relevant, Net to Net
6	Benzyl alcohol	0.000044lit			
7	Sodium hydroxide	0.0000001kg			
8	Hydrochloric	0.0000004lit			
9	Tubing	0.000673lit			
10	Filters	0.000181nos.			
11	Anti factor xa test kits	0.000101nos.			
12	Anti factor lla test kits	0.000101nos.			
13	Analytical columns	0.000021nos.			
14	Analytical guard columns	0.000021nos.			

Note:- These norms are specific to US FDA project. The higher norms for packing materials shall be permissible only in respect of export to USA and will not be applicable on repeat basis. RA may take appropriate action as per the decision of Norms Committee.

185	Case No.:39/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00953/AM15/	RLA File :09/24/040/00060/AM15/	Lic.No/Date:0910060145 19.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

186	Case No.:101/6/82-ALC4/2014	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00503/AM15/	RLA File :03/95/040/00122/AM15/	Lic.No/Date:0310781971 19.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.			

187	Case No.:120/8/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00784/AM15/	RLA File :03/94/040/00111/AM15/	Lic.No/Date:0310782171 20.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

188	Case No.:38/5/82-ALC4/2014	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00355/AM15/	RLA File :08/24/040/00076/AM15/	Lic.No/Date:0810131456 20.05.2014	Defer Date:12.01.2015

Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals

189	Case No.:9/10/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00923/AM15/	RLA File :31/83/040/00032/AM15/	Lic.No/Date:3110064004 21.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

190

Case No.:6/10/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: approved
HQ File :01/82/050/00920/AM15/	RLA File :05/23/040/00067/AM15/	Lic.No/Date:0510387078 21.05.2014	Defer Date:
Decision : In the light of earlier decision taken by NC in its 1/AM15 meeting dated 21.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
[1] Export Product : Enrofloxacin Flavored Tablets 22.7 mg			
S.NO.	Import Item	Quantity recommended for 1 No. of tablet	
1	Enrofloxacin	23.154 mg tablet	
2.	Artificial Powder Beef Flavor	79.282 mg	
[2] Export Product : Enrofloxacin Flavored Tablets 68 mg			
S.NO.	Import Item	Quantity recommended for 1 No. of tablet	
1	Enrofloxacin	69.36mg	
2.	Artificial Powder Beef Flavor	237.5 mg	
[3] Export Product : Enrofloxacin Flavored Tablets 136 mg			
S.NO.	Import Item	Quantity recommended for 1 No. of tablet	
1	Enrofloxacin	138.72 mg tablet	
2.	Artificial Powder Beef Flavor	475 mg tablet	
RA may take appropriate action as per the decision of Norms Committee.			

191	Case No.:35/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0910060166	Defer

:01/82/050/00949/AM15/	:09/24/040/00076/AM15/	21.05.2014	Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

192	Case No.: 36/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00950/AM15/	RLA File :09/24/040/00072/AM15/	Lic.No/Date:0910060165 21.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

193	Case No.: 220/6/82-ALC4/2014	Party Name:ANUH PHARMA LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved <i>Defer</i>
	HQ File :01/82/050/00622/AM15/	RLA File :03/94/040/00122/AM15/	Lic.No/Date:0310782487 22.05.2014	Defer Date:
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

194	Case No.: 221/6/82-ALC4/2014	Party Name:ANUH PHARMA LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00623/AM15/	RLA File :03/94/040/00125/AM15/	Lic.No/Date:0310782489 22.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

195	Case No.: 79/8/82-ALC4/2014	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00743/AM15/	RLA File :03/94/040/00040/AM15/	Lic.No/Date:0310782569 22.05.2014	Defer Date:10.12.2014
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

196	Case No.: 115/6/82-ALC4/2014	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved
	HQ File :01/82/050/00517/AM15/	RLA File :03/94/040/00123/AM15/	Lic.No/Date:0310782480 22.05.2014	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2011-Ch. II dated 19.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm,				

whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
HEXYL SALICYLATE	1 kg	1	n-HEXANOL	0.510 kg
		2	METHYL SALICYLATE	0.760 kg

RA may take appropriate action as per the decision of Norms Committee.

197	Case No.: 41/5/82-ALC4/2014	Party Name: ALMELO PVT LTD	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00358/AM15/	RLA File :09/24/040/00096/AM15/	Lic.No/Date:0910060207 23.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

198	Case No.: 16/8/82-ALC4/2014	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00680/AM15/	RLA File :09/24/040/00094/AM15/	Lic.No/Date:0910060220 26.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

199	Case No.: 114/8/82-ALC4/2014	Party Name: INDOCO REMEDIES LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00778/AM15/	RLA File :03/94/040/00133/AM15/	Lic.No/Date:0310782942 26.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

200	Case No.: 119/8/82-ALC4/2014	Party Name: KUSUMA PHARMA	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00783/AM15/	RLA File :03/94/040/00115/AM15/	Lic.No/Date:0310782930 26.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.			

201	Case No.: 29/10/82-ALC4/2014	Party Name: MSN LABORATORIES PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0910060235	Defer

	:01/82/050/00943/AM15/	:09/24/040/00110/AM15/	27.05.2014	Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

	Case No.:71/10/82-ALC4/2014	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
202	HQ File :01/82/050/00985/AM15/	RLA File :56/24/040/00009/AM15/	Lic.No/Date:5610004240 27.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

	Case No.:115/8/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
203	HQ File :01/82/050/00779/AM15/	RLA File :03/94/040/00151/AM15/	Lic.No/Date:0310783328 28.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

	Case No.:145/6/82-ALC4/2014	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
204	HQ File :01/82/050/00547/AM15/	RLA File :07/24/040/00003/AM15/	Lic.No/Date:0710104565 28.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

	Case No.:34/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
205	HQ File :01/82/050/00698/AM15/	RLA File :09/24/040/00103/AM15/	Lic.No/Date:0910060257 28.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

	Case No.:38/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
206	HQ File :01/82/050/00702/AM15/	RLA File :09/24/040/00108/AM15/	Lic.No/Date:0910060258 28.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

	Case No.:51/8/82-ALC4/2014	Party Name:PVS LABORATORIES LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
207				

निर्मल कुमार/NIRMAL KUMAR
उप महादेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00715/AM15/	RLA File :09/24/040/00022/AM15/	Lic.No/Date:0910060267 28.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

Case No.:101/8/82- ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
208 HQ File :01/82/050/00765/AM15/	RLA File :03/94/040/00154/AM15/	Lic.No/Date:0310783435 29.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

209

Case No.:114/6/82-ALC4/2014	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Apporved	
HQ File :01/82/050/00516/AM15/	RLA File :03/94/040/00132/AM15/	Lic.No/Date:0310783464 29.05.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2011-Ch. II dated 31.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No.	Import items	Quantity Allowed
HAMBER (7-Acetyl-1,2,3,4,5,6,7,8-Octahydro 1,1,6,7-Tetramethyl Naphthaline)	1 kg	1	METHYL ETHYL KETONE (Mer)	0.600 kg
		2	MYRCENE	1.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:100/8/82- ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
210 HQ File :01/82/050/00764/AM15/	RLA File :03/94/040/00129/AM15/	Lic.No/Date:0310783592 29.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

Case No.:37/8/82- ALC4/2014	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
211 HQ File :01/82/050/00701/AM15/	RLA File :09/24/040/00113/AM15/	Lic.No/Date:0910060282 29.05.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

212

Case No.:25/8/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved	
HQ File :01/82/050/00689/AM15/	RLA File :09/24/040/00117/AM15/	Lic.No/Date:0910060289 29.05.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013-Ch. II dated 11.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No.	Import items	Quantity Allowed
SODIUM ASCORBYL PHOSPHATE OR C-VITE	1 kg	1	L-ASCORBATE 2-PHOSPHATE 35% OR CALCIUM ASCORBYL PHOSPHATE	1.94 kg
		2	METHANOL	3.00
RA may take appropriate action as per the decision of Norms Committee.				

213	Case No.: 44/8/82-ALC4/2014	Party Name: PERKIN LABORATORIES	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00708/AM15/	RLA File :09/24/040/00087/AM15/	Lic.No/Date:0910060298 30.05.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

214	Case No.: 30/10/82-ALC4/2014	Party Name: EYTAN LABS LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00944/AM15/	RLA File :09/24/040/00097/AM15/	Lic.No/Date:0910060340 03.06.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

215	Case No.: 87/8/82-ALC4/2014	Party Name: GLENMARK GENERICS LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00751/AM15/	RLA File :03/94/040/00156/AM15/	Lic.No/Date:0310784177 03.06.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

216	Case No.: 113/6/82-ALC4/2014	Party Name: HINDUSTAN	Meet No/Date: 12/82-ALC4/2014	Status: Approved
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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	POLYAMIDES & FIBRES LIMITED	10.12.2014		
HQ File :01/82/050/00515/AM15/	RLA File :03/94/040/00162/AM15/	Lic.No/Date:0310784160 03.06.2014	Defer Date:10.12.2014	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2011-Ch. II dated 31.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No.	Import items	Quantity Allowed
HAMBER (7-Acetyl-1,2,3,4,5,6,7,8-Octahydro 1,1,6,7-Tetramethyl Naphthaline)	1 kg	1	METHYL ETHYL KETONE (Mer)	0.600 kg
		2	MYRCENE	1.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

217	Case No.:68/6/82-ALC4/2014	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00470/AM15/	RLA File :03/95/040/00169/AM15/	Lic.No/Date:0310784098 03.06.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

218	Case No.:47/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00711/AM15/	RLA File :09/24/040/00122/AM15/	Lic.No/Date:0910060381 05.06.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

219	Case No.:49/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00713/AM15/	RLA File :09/24/040/00121/AM15/	Lic.No/Date:0910060380 05.06.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

220	Case No.:15/8/82-ALC4/2014	Party Name:ALMELO PVT LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00679/AM15/	RLA File :09/24/040/00119/AM15/	Lic.No/Date:0910060403 09.06.2014	Defer Date:12.01.2015

	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals		
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221	Case No.: 48/8/82-ALC4/2014	Party Name:ALMELO PVT LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00712/AM15/	RLA File :09/24/040/00118/AM15/	Lic.No/Date:0910060402 09.06.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

222	Case No.: 54/8/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00718/AM15/	RLA File :09/24/040/00123/AM15/	Lic.No/Date:0910060413 10.06.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

223	Case No.: 40/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00704/AM15/	RLA File :09/24/040/00130/AM15/	Lic.No/Date:0910060411 10.06.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

224	Case No.: 106/8/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00770/AM15/	RLA File :03/94/040/00131/AM15/	Lic.No/Date:0310785223 12.06.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

225	Case No.: 105/8/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00769/AM15/	RLA File :03/94/040/00205/AM15/	Lic.No/Date:0310785225 12.06.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

226	Case No.: 58/8/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0910060441	Defer

:01/82/050/00722/AM15/	:09/24/040/00137/AM15/	13.06.2014	Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

Case No.:60/10/82-ALC4/2014	Party Name:BIO-TECH OPTHALMICS PVT. LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
227 HQ File :01/82/050/00974/AM15/	RLA File :08/24/040/00116/AM15/	Lic.No/Date:0810132332 13.06.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

Case No.:149/6/82-ALC4/2014	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
228 HQ File :01/82/050/00551/AM15/	RLA File :05/23/040/00108/AM15/	Lic.No/Date:0510388673 13.06.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

Case No.:55/8/82-ALC4/2014	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved
HQ File :01/82/050/00719/AM15/	RLA File :09/24/040/00127/AM15/	Lic.No/Date:09100604 45 13.06.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

229	Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
	4-FLUORO-a-2-METHYL-1-OXOPROPYL)-g-OXO-N-B-DIPHENYL BENZENE BUTANEAMIDE (DIKETONE - INTERMEDIATE FOR ATORVASTATIN)/DKT-3	1 kg	1	FLUOROBENZENE	0.58
2			METHYL ISO BUTYRYL ACETATE (MIBA)	0.80	
3			POTASSIUM CARBONATE	1.00	

RA concerned may take further necessary action as per above decision of NC.

230	Case No.:57/8/82-ALC4/2014	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Approved
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HQ File :01/82/050/00721/AM15/	RLA File :09/24/040/00128/AM15/	Lic.No/Date:09100604 44 13.06.2014	Defer Date:
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Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
4-FLUORO-a-2-METHYL-1-OXOPROPYL)-g-OXO-N-B-DIPHENYL BENZENE BUTANEAMIDE (DIKETONE - INTERMEDIATE FOR ATORVASTATIN)/DKT-3	1 kg	1	FLUOROBENZENE	0.58
		2	METHYL ISO BUTYRYL ACETATE (MIBA)	0.80
		3	POTASSIUM CARBONATE	1.00

RA concerned may take further necessary action as per above decision of NC.

231	Case No.:154/6/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00556/AM15/	RLA File :05/24/040/00132/AM15/	Lic.No/Date:0510388703 16.06.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

232	Case No.:77/8/82-ALC4/2014	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00741/AM15/	RLA File :03/94/040/00196/AM15/	Lic.No/Date:0310785501 17.06.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC				

233	Case No.:30/8/82-ALC4/2014	Party Name:INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00694/AM15/	RLA File :09/24/040/00135/AM15/	Lic.No/Date:0910060470 17.06.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of DBT.				

234	Case No.:72/8/82-ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
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HQ File :01/82/050/00736/AM15/	RLA File :09/24/040/00105/AM15/	Lic.No/Date:0910060462 17.06.2014	Defer Date:12.01.2015
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/243/2014-PI(Norms) dated October 2014, it was decided to cal from the firm following information: (a) Certificate of Analysis from Foreign supplier for the relevant consignment of imported crude product. (b) COA of Export product as per shipping Bill/Purchase Order. The case is deferred for 12.01.2015			

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Case No.:235/6/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved	
HQ File :01/82/050/00637/AM15/	RLA File :34/24/040/00070/AM15/	Lic.No/Date:3410040261 17.06.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/164/2011-Ch. II dated 12.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No.	Import items	Quantity Allowed
NEO DECANOYL CHLORIDE Min 99%	1 kg	1	NEODECANOIC ACID Min. 99%	0.970 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:20/8/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00684/AM15/	RLA File :09/24/040/00139/AM15/	Lic.No/Date:0910060467 17.06.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

Case No.:160/6/82-ALC4/2014	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00562/AM15/	RLA File :05/23/040/00053/AM15/	Lic.No/Date:0510388783 18.06.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

Case No.:19/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
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HQ File :01/82/050/00683/AM15/	RLA File :09/24/040/00153/AM15/	Lic.No/Date:0910060486 18.06.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

Case No.:73/8/82-ALC4/2014	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
239 HQ File :01/82/050/00737/AM15/	RLA File :09/24/040/00151/AM15/	Lic.No/Date:0910060515 19.06.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

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Case No.:224/6/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved	
HQ File :01/82/050/00626/AM15/	RLA File :34/24/040/00069/AM15/	Lic.No/Date:3410040285 19.06.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/164/2011-Ch. II dated 12.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No.	Import items	Quantity Allowed
2-Ethyl Hexanoyl Chloride (99% minium)	1 kg	1	2-Ethyl Hexanoic Acid	0.952 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:68/10/82-ALC4/2014	Party Name:LEBEN LABORATORIES PVT.LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
241 HQ File :01/82/050/00982/AM15/	RLA File :03/95/040/00230/AM15/	Lic.No/Date:0310785856 23.06.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

Case No.:230/6/82-ALC4/2014	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
242 HQ File :01/82/050/00632/AM15/	RLA File :56/24/040/00010/AM15/	Lic.No/Date:5610004310 23.06.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

243	Case No.:111/8/82-ALC4/2014	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00775/AM15/	RLA File :03/95/040/00178/AM15/	Lic.No/Date:0310785804 23.06.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

244	Case No.:107/8/82-ALC4/2014	Party Name:LUPIN LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00771/AM15/	RLA File :03/95/040/00244/AM15/	Lic.No/Date:0310785907 24.06.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

245	Case No.:170/6/82-ALC4/2014	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00572/AM15/	RLA File :04/24/040/00032/AM15/	Lic.No/Date:0410158822 24.06.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

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Case No.:66/10/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: approved	
HQ File :01/82/050/00980/AM15/	RLA File :03/95/040/00224/AM15/	Lic.No/Date:0310785910 24.06.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013-Ch. II dated 12.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No.	Import items	Quantity Allowed
STERO NFM (N-FORMYL MORPHOLINE)	1 kg	1	MORPHOLINE	0.890 kg
RA may take appropriate action as per the decision of Norms Committee.				

247	Case No.:231/6/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00633/AM15/	RLA File :34/24/040/00055/AM15/	Lic.No/Date:3410040310 25.06.2014	Defer Date:12.01.2015

	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals
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	Case No.: 87/6/82-ALC4/2014	Party Name: DIVIS LABORATORIES LTD.,	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
248	HQ File :01/82/050/00489/AM15/	RLA File :09/24/040/00149/AM15/	Lic.No/Date:0910060537 25.06.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

	Case No.: 89/6/82-ALC4/2014	Party Name: DIVIS LABORATORIES LTD.,	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
249	HQ File :01/82/050/00491/AM15/	RLA File :09/24/040/00150/AM15/	Lic.No/Date:0910060536 25.06.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

	Case No.: 32/8/82-ALC4/2014	Party Name: SRIAM LABS PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
250	HQ File :01/82/050/00696/AM15/	RLA File :09/24/040/00141/AM15/	Lic.No/Date:0910060539 25.06.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

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Case No.:108/8/82-ALC4/2014	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Approved										
HQ File :01/82/050/00772/AM15 /	RLA File :03/95/040/00214/AM15 /	Lic.No/Date:031078602 3 25.06.2014	Defer Date:10.12.2014										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/62/2010-Ch. II dated 08.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
<table><tr><td>Export product</td><td>Export Quantity</td><td>S.No.</td><td>Import items</td><td>Quantity Allowed</td></tr><tr><td>N-Methoxy-N-Methyl Acetamide</td><td>1 kg</td><td>1</td><td>N;O-Dimethylhydroxylamine Hydrochloride</td><td>1.431kg</td></tr></table>				Export product	Export Quantity	S.No.	Import items	Quantity Allowed	N-Methoxy-N-Methyl Acetamide	1 kg	1	N;O-Dimethylhydroxylamine Hydrochloride	1.431kg
Export product	Export Quantity	S.No.	Import items	Quantity Allowed									
N-Methoxy-N-Methyl Acetamide	1 kg	1	N;O-Dimethylhydroxylamine Hydrochloride	1.431kg									
RA may take appropriate action as per the decision of Norms Committee.													

252	Case No.: 52/8/82-	Party Name: LAKE	Meet No/Date: 12/82-	Status: Deffered
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	ALC4/2014	CHEMICALS PRIVATE LIMITED	ALC4/2014 10.12.2014	and Re-indexed
	HQ File :01/82/050/00716/AM15/	RLA File :07/24/040/00096/AM15/	Lic.No/Date:0710105418 26.06.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

253	Case No.:80/8/82-ALC4/2014	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00744/AM15/	RLA File :03/95/040/00250/AM15/	Lic.No/Date:0310786143 27.06.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC			

254	Case No.:63/10/82-ALC4/2014	Party Name:SAVVY CARE & COSMETICS PVT LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00977/AM15/	RLA File :03/95/040/00254/AM15/	Lic.No/Date:0310786114 27.06.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

255	Case No.:219/6/82-ALC4/2014	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00621/AM15/	RLA File :03/95/040/00221/AM15/	Lic.No/Date:0310786118 27.06.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

256	Case No.:199/6/82-ALC4/2014	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00601/AM15/	RLA File :08/24/040/00569/AM14/	Lic.No/Date:0810132520 30.06.2014	Defer Date:12.01.2015
	Decision : It was decided to call from the firm CA certificate certifying past production and consumption data for the last 3 years. The case is deferred for 12.01.2015.			

257	Case No.:202/6/82-ALC4/2014	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00604/AM15/	RLA File :05/23/040/00139/AM15/	Lic.No/Date:0510389232 01.07.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Petrochemicals.			

258	Case No.:62/8/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00726/AM15/	RLA File :07/24/040/00111/AM15/	Lic.No/Date:0710105491 02.07.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Petrochemicals.			

259	Case No.:29/8/82-ALC4/2014	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00693/AM15/	RLA File :09/24/040/00181/AM15/	Lic.No/Date:0910060578 04.07.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

260	Case No.:83/8/82-ALC4/2014	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00747/AM15/	RLA File :03/95/040/00109/AM15/	Lic.No/Date:0310786418 04.07.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.			

261	Case No.:18/8/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00682/AM15/	RLA File :09/24/040/00176/AM15/	Lic.No/Date:0910060577 04.07.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

262	Case No.:64/10/82-ALC4/2014	Party Name:SATYAJIT CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00978/AM15/	RLA File :03/95/040/00303/AM15/	Lic.No/Date:0310786462 07.07.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

263	Case No.:218/6/82-ALC4/2014	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00620/AM15/	RLA File :03/95/040/00246/AM15/	Lic.No/Date:0310786466 07.07.2014	Defer Date:12.01.2015

Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			
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264	Case No.: 28/10/82-ALC4/2014	Party Name:GLOCHEM INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00942/AM15/	RLA File :09/24/040/00143/AM15/	Lic.No/Date:0910060609 08.07.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

265	Case No.: 84/8/82-ALC4/2014	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00748/AM15/	RLA File :03/95/040/00258/AM15/	Lic.No/Date:0310786556 08.07.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

266	Case No.: 62/10/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00976/AM15/	RLA File :03/95/040/00271/AM15/	Lic.No/Date:0310786523 08.07.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.			

267	Case No.: 21/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00685/AM15/	RLA File :09/24/040/00134/AM15/	Lic.No/Date:0910060632 09.07.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

268	Case No.: 32/10/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00946/AM15/	RLA File :09/24/040/00182/AM15/	Lic.No/Date:0910060655 11.07.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

269	Case No.: 194/6/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0510389654	Defer

:01/82/050/00596/AM15/	:05/24/040/00147/AM15/	11.07.2014	Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

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Case No.:14/8/82-ALC4/2014	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: approved	
HQ File :01/82/050/00678/AM15/	RLA File :09/24/040/00191/AM15/	Lic.No/Date:0910060653 11.07.2014	Defer Date:	
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/341/2014-PI(Norms) dated 28.11.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
(2S,3S)1,2-epoxy-3-(butoxycarbonyl) amino-4-phenylbutane[(S,S)-BOC Epoxide]	1 kg	1.	(3S)-3-(tert-Butoxycarbonyl) amino-1-chloro-4-phenyl-2-butanone (Chloroketone)	1.60
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:36/8/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00700/AM15/	RLA File :09/24/040/00198/AM15/	Lic.No/Date:0910060661 14.07.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

Case No.:200/6/82-ALC4/2014	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00602/AM15/	RLA File :05/24/040/00168/AM15/	Lic.No/Date:0510389734 16.07.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Biotechnology.			

Case No.:214/6/82-ALC4/2014	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00616/AM15/	RLA File :04/24/040/00067/AM15/	Lic.No/Date:0410159026 18.07.2014	Defer Date:12.01.2015

Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals

274	Case No.: 72/10/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00986/AM15/	RLA File :07/24/040/00112/AM15/	Lic.No/Date:0710105884 18.07.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.				

275	Case No.: 69/8/82-ALC4/2014	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved										
	HQ File :01/82/050/00733/AM15/	RLA File :34/24/040/00083/AM15/	Lic.No/Date:3410040383 21.07.2014	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2012-Ch. II dated 12.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>S.No.</th><th>Import items</th><th>Quantity Allowed</th></tr> </thead> <tbody> <tr> <td>2,3 Xylidine</td><td>1 kg</td><td>1</td><td>Ortho Xylene</td><td>1.21 kg</td></tr> </tbody> </table>					Export product	Export Quantity	S.No.	Import items	Quantity Allowed	2,3 Xylidine	1 kg	1	Ortho Xylene	1.21 kg
Export product	Export Quantity	S.No.	Import items	Quantity Allowed										
2,3 Xylidine	1 kg	1	Ortho Xylene	1.21 kg										
RA may take appropriate action as per the decision of Norms Committee.														

276	Case No.: 70/8/82-ALC4/2014	Party Name:SHANPAR INDUSTRIES PVT. LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00734/AM15/	RLA File :34/24/040/00097/AM15/	Lic.No/Date:3410040385 21.07.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

277	Case No.: 103/8/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00767/AM15/	RLA File :03/94/040/00230/AM15/	Lic.No/Date:0310787202 22.07.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

278	Case No.: 2/6/82-ALC4/2014	Party Name:SOFTGEL HEALTH CARE PVT.	Meet No/Date:12/82-ALC4/2014	Status: Deffered and Re-indexed
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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	LTD.,	10.12.2014	
HQ File :01/82/050/00404/AM15/	RLA File :04/24/040/00031/AM15/	Lic.No/Date:0410159058 22.07.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

Case No.:71/8/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
279 HQ File :01/82/050/00735/AM15/	RLA File :34/24/040/00099/AM15/	Lic.No/Date:3410040394 23.07.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

Case No.:3/6/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
280 HQ File :01/82/050/00405/AM15/	RLA File :08/24/040/00165/AM15/	Lic.No/Date:0810132790 23.07.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

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Case No.:12/10/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved	
HQ File :01/82/050/00926/AM15/	RLA File :34/24/040/00100/AM15/	Lic.No/Date:3410040395 23.07.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/164/2011-Ch. II dated 12.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	S.No.	Import items	Quantity Allowed
3,5-Dimethylbenzoyl Chloride (DMBC) Assay: Min 99%	1 kg	1	Mesiyylene / 1,3,5-Trimethyl benzene Assay: Min 99%	1.128 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:122/8/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
282 HQ File :01/82/050/00786/AM15/	RLA File :31/83/040/00101/AM15/	Lic.No/Date:3110064607 24.07.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of			

Pharmaceuticals

283	Case No.: 64/8/82- ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00728/AM15/	RLA File :05/24/040/00189/AM15/	Lic.No/Date:0510389956 25.07.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

284	Case No.: 73/10/82- ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00987/AM15/	RLA File :07/21/040/00370/AM15/	Lic.No/Date:0710106215 28.07.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

285	Case No.: 26/10/82- ALC4/2014	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00940/AM15/	RLA File :05/23/040/00170/AM15/	Lic.No/Date:0510390068 01.08.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

286	Case No.: 66/8/82- ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00730/AM15/	RLA File :05/24/040/00205/AM15/	Lic.No/Date:0510390158 06.08.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

287	Case No.: 87/10/82- ALC4/2014	Party Name:VEGESNA LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01001/AM15/	RLA File :09/24/040/00258/AM15/	Lic.No/Date:0910060837 11.08.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.				

288	Case No.: 2/8/82- ALC4/2014	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:12/82- ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:2210015079	Defer

	:01/82/050/00666/AM15/	:22/24/040/00051/AM15/	03.09.2014	Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

	Case No.:16/10/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
289	HQ File :01/82/050/00930/AM15/	RLA File :09/24/040/00297/AM15/	Lic.No/Date:0910060946 11.09.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

	Case No.:4/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
290	HQ File :01/82/050/00668/AM15/	RLA File :09/24/040/00318/AM15/	Lic.No/Date:0910060963 12.09.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

	Case No.:6/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
291	HQ File :01/82/050/00670/AM15/	RLA File :09/24/040/00314/AM15/	Lic.No/Date:0910060964 12.09.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

	Case No.:7/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
292	HQ File :01/82/050/00671/AM15/	RLA File :09/24/040/00317/AM15/	Lic.No/Date:0910060965 12.09.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

	Case No.:8/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
293	HQ File :01/82/050/00672/AM15/	RLA File :09/24/040/00315/AM15/	Lic.No/Date:0910060966 12.09.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

	Case No.:9/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
294				

HQ File :01/82/050/00673/AM15/	RLA File :09/24/040/00320/AM15/	Lic.No/Date:0910060967 15.09.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

Case No.:13/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
295 HQ File :01/82/050/00677/AM15/	RLA File :09/24/040/00324/AM15/	Lic.No/Date:0910060989 17.09.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

Case No.:125/8/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
296 HQ File :01/82/050/00789/AM15/	RLA File :09/24/040/00345/AM15/	Lic.No/Date:0910061000 19.09.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

Case No.:126/8/82-ALC4/2014	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
297 HQ File :01/82/050/00790/AM15/	RLA File :03/95/040/00269/AM15/	Lic.No/Date:0310789468 19.09.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.			

Case No.:127/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
298 HQ File :01/82/050/00791/AM15/	RLA File :09/24/040/00339/AM15/	Lic.No/Date:0910061002 22.09.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

Case No.:128/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
299 HQ File :01/82/050/00792/AM15/	RLA File :09/24/040/00341/AM15/	Lic.No/Date:0910061003 22.09.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

300 Case No.:129/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2014	Status:Deffered and Re-indexed
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			10.12.2014	
	HQ File :01/82/050/00793/AM15/	RLA File :09/24/040/00338/AM15/	Lic.No/Date:0910061004 22.09.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

301	Case No.:130/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00794/AM15/	RLA File :09/24/040/00332/AM15/	Lic.No/Date:0910061005 22.09.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

302	Case No.:131/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00795/AM15/	RLA File :09/24/040/00353/AM15/	Lic.No/Date:0910061007 22.09.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

303	Case No.:78/10/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00992/AM15/	RLA File :09/24/040/00393/AM15/	Lic.No/Date:0910061130 22.10.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

304	Case No.:79/10/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00993/AM15/	RLA File :09/24/040/00391/AM15/	Lic.No/Date:0910061131 22.10.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

305	Case No.:80/10/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00994/AM15/	RLA File :09/24/040/00394/AM15/	Lic.No/Date:0910061132 22.10.2014	Defer Date:12.01.2015
Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals				

306	Case No.: 81/10/82-ALC4/2014	Party Name: HONOUR LAB LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00995/AM15/	RLA File :09/24/040/00407/AM15/	Lic.No/Date:0910061133 22.10.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

307	Case No.: 82/10/82-ALC4/2014	Party Name: DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00996/AM15/	RLA File :31/83/040/00151/AM15/	Lic.No/Date:3110065004 27.10.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC			

308	Case No.: 84/10/82-ALC4/2014	Party Name: HETERO DRUGS LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00998/AM15/	RLA File :09/24/040/00400/AM15/	Lic.No/Date:0910061140 27.10.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

309	Case No.: 85/10/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00999/AM15/	RLA File :09/24/040/00403/AM15/	Lic.No/Date:0910061141 27.10.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals			

310	Case No.: 86/10/82-ALC4/2014	Party Name: SHIVA PHARMACHEM LTD,	Meet No/Date: 12/82-ALC4/2014 10.12.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/01000/AM15/	RLA File :34/24/040/00194/AM15/	Lic.No/Date:3410040644 30.10.2014	Defer Date:12.01.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.			

Date:04.12.2014
Place:New Delhi

Nirmal Kumar
Dy. Director General of Foreign Trade


निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विदेश व्यापार निदेशक
Dy. Director General of Foreign Trade
व्य. महादेशिक विदेश व्यापार
Directorate General of Foreign Trade
वर्णिम विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi